Eleventh Lok Sabha V Session (23/07/1997 to 01/09/1997)

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, July 23, 1997/Shravana 1, 1919 (Saka)

No. 98

11 A.M.

1. National Anthem

The National Anthem was played.

2. Oath or Affirmation

Three members took the Oath as follows, signed the Roll of Members and took their seats in the House:—

2 in English

1 in Hindi

3. Introduction of Ministers

The Prime Minister introduced the four Members of the Union Council of Ministers.

4. Obituary References

The Speaker made references to the passing away of Shrimati Renuka Ray, a member of Central Legislative Assembly, Constituent Assembly, Provisional Parliament and Second Lok Sabha, Shri Deep Narain Ban Mahanth, a member of Eighth Lok Sabha, Shri Y. Ramakrishna, a member of Ninth Lok Sabha, Shri Anand Narain Mulla, a member of Fourth Lok Sabha, Shri Hari Krishna Shastri, a member of Fourth, Seventh and Eighth Lok Sabha, Shri Yamuna Prasad Shastri, a member of Sixth and Ninth Lok Sabha and Shri Prasmo de Sequeira, a member of Fourth and Fifth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect of the deceased.

5. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 1—20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1—214 would be printed in the Official Report for the day.

(Lok Sabha adjourned at 12.48 P.M. and re-assembled at 2.01 P.M.)

6. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation and the Ministry of Urban Affairs and Employment for the year 1997-98.
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1997 (No. 13 of 1997) promulgated by the President on the 5th June, 1997.
 - (ii) The Out-of-turn Allotment of Government Residences (Validation) Ordinance, 1997 (No. 14 of 1997) promulgated by the President on the 21st June, 1997.
- (3) A copy of the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 343(E) in Gazette of India dated the 25th June, 1997, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

7. Statement by Minister

The Minister of Home Affairs made a statement on the act of desecration of statue of Dr. B.R. Ambedkar and police firing in Mumbai.

8. Matters under Rule 377

(1) Dr. Laxminarain Pandey raised a matter regarding need to retain 'rake point' facility at Ratlam railway station in Madhya Pradesh.

- (2) Prof. Ompal Singh Nidar raised a matter regarding need to look into irregularities in Telecommunication Department in Agra and adjoining districts in U.P.
- (3) Shri Virendra Kumar Singh raised a matter regarding need for early start of work on Navinagar Power Project in Bihar during current financial year.
- (4) Shri A. Sampath raised a matter regarding need to create a new West Coast Railway Zone with its headquarter at Kozhikkode or at Cochin
- (5) Shri K. Kandasami raised a matter regarding need for construction of a link road at village Edapady in Salem district of Tamil Nadu under Integrated Tribal Development Programme.
- (6) Shri Santosh Kumar Gangwar raised a matter regarding need to introduce Shatabdi Express train running through Delhi-Bareilly-Lucknow.

9. Government Bills-Passed

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(i) The Export-Import Bank of India (Amendment) Bill, 1997.

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 15th May, 1997, continued.

The following members took part in the debate:—

- (1) Shri Girdhari Lal Bhargava
- (2) Shri Nirmal Kanti Chatterjee
- (3) Prof. Rasa Singh Rawat
- (4) Shri Ramendra Kumar
- (5) Shri Iliyas Azmi
- (6) Shri R.L.P. Verma

Shri P. Chidambaram replied to the debate.

The Motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(ii) The Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1997, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri T.G. Venkatraman.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri George Fernandes
- (3) Shri Thawar Chand Gehlot
- (4) Shri Satya Pal Jain
- (5) Shri Girdhari Lal Bhargava
- (6) Shri Hannan Mollah

Shri T.G. Venkatraman replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by T.G. Venkatraman.

The motion was adopted and the Bill was passed.

5.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th July, 1997)

S. GOPALAN, Secretary-General.

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MGIP(PLU)MRND-1396L8-23-7-1997.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, July 24, 1997/Shravana 2, 1919 (Saka)

No. 99

11 A.M.

1. Starred Ouestions

Starred Question Nos. 21, 22 and 24—26 were orally answered. Replies to Starred Question Nos. 23 and 27-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 215-444 were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding serious situation arising out of passive attitude of the Central Government over recent developments in Bihar given notices by Sarvashri Atal Bihari Vajpayee, Pramod Mahajan and Rajiv Pratap Rudy.

Shri Atal Bihari Vajpayee then asked for leave of the House to the moving of the motion. On an objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed that the leave was granted and directed that the motion be taken up at 4 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 1997-98.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 1997-98.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Energy Management Centre, New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Assent to Bills

- 1. Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 11th April, 1997:—
 - (1) The Appropriation (Railways) No. 3 Bill, 1997
 - (2) The Finance Bill, 1997
 - (3) The Appropriation (No. 3) Bill, 1997
 - (4) The Vice-President's Pension Bill, 1997
- 2. Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to by the President:—
 - (1) The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill. 1997.
 - (2) The Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Bill, 1997.
 - (3) The Depositories Related Laws (Amendment) Bill, 1997.
 - (4) The National Environment Appellate Authority Bill, 1997.
 - (5) The Reserve Bank of India (Amendment) Bill, 1997.
 - (6) The Telecom Regulatory Authority of India Bill, 1997.
 - (7) The Rice-Milling Industry (Regulation) Repeal Bill, 1997.
 - (8) The Seamen's Provident Fund (Amendment) Bill, 1997.

6. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the Seventh Report (Hindi & English versions) of the Standing Committee on Railways on Action Taken by Government on the recommendations contained in their First Report on 'Budgetary Support to Railways'.

7. Report of the Standing Committee on Transport and Tourism

Dr. A.K. Patel laid the Twenty Ninth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on Shipbuilding and Shiprepair Industry in India.

8. Presentation of Petitions

Shri Radha Mohan Singh presented:

- (i) Petition signed by Shri Birendera Kumar, President, Wax Manufacturers Association, Calcutta regarding reduction in transfer prices of both the slack waxes of Haldia and Barauni Units of Indian Oil Corporation Limited; and
- (ii) Petition signed by Shri Rai Shiva Ranjan Sharma of Agarwa, Motihari, District East Champaran, Bihar requesting to prevent migration of people from District Champaran and to ensure proper implementation of Poverty Alleviation Programmes of Central Government for reaching to the intended beneficiaries in East Champaran District of Bihar

9. Motions for Elections to Committees

(i) Shri Yogendra K. Alagh moved the following motion:—

"That in pursuance of Section 5(j) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Dr. Murli Manonar Joshi moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee vice Shri N. Giri Prasad died and Shrimati Kamla Sinha appointed as Minister and do communicate to this House the names of two members so nominated by Rajya Sabha."

The motion was adopted.

10. Matters Under Rule 377

- (1) Dr. Satyanarayan Jatiya raised a matter regarding need to accord priority to Rural Development Programmes.
- (2) Dr. Ramvilas Vadanti raised a matter regarding need for construction of an overbridge at Badshahpur railway station in U.P.
- (3) Dr. Krupasindhu Bhoi raised a matter regarding need to enhance quota of cereals for State of Orissa Under Public Distribution System.
- (4) Shri Brijbhushan Tiwari raised a matter regarding need for early setting up of Monitoring Committees represented by M.Ps and M.L.As for Central Rural Development Schemes in U.P.
- (5) Shri Ramashray Prasad Singh raised a matter regarding need to provide financial assistance to State Government of Bihar for providing relief to the people affected by heavy rains in Jahanabad district.
- (6) Shri D.P. Yadav raised a matter regarding need to give adequate representation to SC/STs and Backward Castes in judiciary.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need to sanction adequate funds for alround development of Sunderbans area in West Bengal.
- (8) Shri Narendra Budania raised a matter regarding need to set up a Low Power T.V. Transmitter at Dudhwakhara in Churu district, Rajasthan.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.08 P.M.)

11. Government Bill-under consideration

The Insurance Regulatory Authority Bill, 1996.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

- (1) Shri Thawar Chand Gehlot
- (2) Shri Sriballav Panigrahi
- (3) Shri Shatrughan Prasad Singh
- (4) Shri Vishambhar Prasad Nishad
- (5) Shri Girdhari Lal Bhargava
- (6) Prof. Rasa Singh Rawat
- (7) Shri Basudeb Acharia (Speech unfinished)

The discussion was not concluded.

12. Report of the Business Advisory Committee

Shri Krishanlal Sharma presented the Fourteenth Report of the Business Advisory Committee.

13. Adjournment motion

Time taken: 1 Hrs. 58 Mts.

At 4.03 P.M. Shri Atal Bihari Vajpayee moved the following motion:—

"That the House do now adjourn."

The following members took part in the debate:—

- (1) Shri I.K. Gujral
- (2) Shri Tariq Anwar (Speech unfinished)

With the consent of the mover and the House, Adjournment Motion was converted into Motion under Rule 184, to be taken up for further discussion on 25 July, 1997.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th July, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-1443LS-24-7-97.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, July 25, 1997/Shravana 3, 1919 (Saka)

No. 100

11 A.M.

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1. Starred Questions

Starred Question Nos. 41—44 were orally answered. Replies to Starred Question Nos. 45—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 445-674 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

A copy of the Notification No. S.O. 284(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1997 making certain amendments in the Order published in Notification No. S.O. 905(E) dated the 31st December, 1996 under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 1995-96.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (a)(i) Statement regarding Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 347(E) published in Gazette of India dated the 25th April, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
 - (ii) S.O. 348(E) published in Gazette of India dated the 25th April, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.

- (iii) S.O. 406(E) published in Gazette of India dated the 21st May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (iv) S.O. 407(E) published in Gazette of India dated the 21st May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
- (v) S.O. 412(E) published in Gazette of India dated the 27th May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (vi) S.O. 413(E) published in Gazette of India dated the 27th May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
- (vii) S.O. 459(E) published in Gazette of India dated the 25th June, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (viii) S.O. 460(E) published in Gazette of India dated the 25th June, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
- *(9) A copy each of the following Notifications (Hindi and English versions) under Sub-section (2) of Section 38 of the Central Excise Act, 1944:—
 - (i) Notification No. 22/97-CE(N.T.) published in Gazette of India dated the 25th July, 1997 together with an explanatory

^{*}Laid at 2.24 p.m.

memorandum regarding collection of excise duty on these ingots and billets on the basis of the annual capacity of the factory manufacturing such ingots and billets.

- (ii) Notification No. 23/97-CE(N.T.) published in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum regarding collection of excise duty on specified products on the basis of the annual capacity of production of the factory manufacturing such products.
- (iii) The Induction Furnace Annual Capacity Determination Rules, 1997, published in Notification No. 24/97-CE(N.T.) in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum.
- (iv) The Hot Re-rolling Steel Mills Annual Capacity Determination Rules, 1997, published in Notification No. 25/97-CE(N.T.) in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum.
- (v) Notification No. 26/97-CE(N.T.) published in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum seeking to amend Notification No. 5/94-C.E. (N.T.) dated the 1st March, 1994, with the aim of not allowing the credit of duty paid on.
- (vi) The Central Excise (Sixth Amendment) Rules, 1997 published in Notification No. 27/97-C.E. (N.T.) in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum.
- (vii) Notification No. 42/97-C.E. published in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum seeking to prescribe a rate of Rs. 750 per metric tonne of the annual capacity of production as the duty of excise chargeable on specified ingots and billets of non-alloy steel.
- (viii) Notification No. 43/97-C.E. published in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum seeking to prescribe a rate of Rs. 400 per metric tonne of the annual capacity of production as the duty of excise chargeable on specified hot re-rolled products of non-alloy steel.

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- (ix) Notification No. 44/97-C.E. published in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum seeking to amend notification No. 16/97-C.E. dated the 1st April, 1997.
- (x) Notification No. 45/97-C.E. published in Gazette of India dated the 25th July, 1997 together with an explanatory memorandum seeking to amend notification No. 38/97-C.E. dated 27 June, 1997.

4. Minutes of Committee on Private Members' Bills and Resolutions

Shrimati Sheela Gautam laid on the Table the Minutes (Hindi and English versions) of the Fifth to Ninth sittings of the Committee on Private Members' Bills and Resolutions held during the Fourth Session.

M. 5. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the Eighth Report (Hindi & English versions) of the Standing Committee on Railways on Action Taken by Government on the recommendations contained in their Fourth Report on 'Demands for Grants 1996-97'.

6. Presentation of Petition

Shri Ram Naik presented petition signed by Dr. Ram Barot, Chairman, Health Committee of the Greater Mumbai Municipal Corporation and other doctors requesting to ban production, sale and consumption of Gutkha and Pan Masala.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28th July, 1997.

8. Motion Regarding Report of Joint Committee on the Broadcasting Bill, 1997—Extension of time

Shri Sharad Pawar moved the following motion:-

'That this House do extend upto the last day of the last week of Winter Session, 1997, the time for presentation of the Report of the Joint Committee on the Broadcasting Bill, 1997.'

The motion was adopted.

9. Motion Regarding Fourteenth Report of the Business Advisory

Shri Srikanta Kumar Jena moved the following motion:—

"That this House do agree with the Fourteenth Report of the Business Advisory Committee Presented to the House on the 24th July, 1997."

The motion was adopted.

10. Government Bill-Introduced

The out-of-turn Allotment of Government Residences (Validation) Bill, 1997.

11. Statement Regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Out-of-turn Allotment of Government Residences (Validation) Ordinance, 1997, was laid on the Table.

12. Government Bill — Introduced

The Cotton Ginning and Pressing Factories (Repeal) Bill, 1997.

13. Motion — Under Consideration

Time taken: 4 Hrs. 08 mts.

Discussion on the Motion moved by Shri Atal Bihari Vajpayee on the 24th July, 1997, as Adjournment Motion and converted* into Motion under rule 184, continued:—

"Serious situation arising out of the passive attitude of the Central Government over recent developments in Bihar."

The following members took part in the debate:-

- (1) Shri Tariq Anwar
- (2) Shri Somnath Chatterjee
- (3) Prof. Ajit Kumar Mehta
- (4) Shri Anant Gangaram Geete

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.24 P.M.)

- (5) Shri Rajiv Pratap Rudy
- (6) Shri Pinaki Misra
- (7) Shri Rajesh Ranjan alias Pappu Yadav (Speech unfinished)

The discussion was not concluded.

^{*}With the consent of the mover and the House on the 24th July, 1997.

*14. Personal Explanation Under Rule 357

Shri Banwari Lal Purohit made personal explanation regarding certain remarks made about him by Shri Tariq Anwar during the discussion on Motion regarding recent developments in Bihar, on 25 July, 1997.

15. Private Member's Bills — Introduced

- (1) The Forest (Conservation) Amendment Bill, 1997 (Amendment of section 2), by Shri Mahabir Lal Vishwakarma.
- (2) The Constitution (Amendment) Bill, 1997 (Amendment of article 217), by Shri Mahavir Lal Vishwakarma.
- (3) The Compusiory Sterilisation Bill, 1997, by Shri Rameshwar Patidar.
- (4) The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 1997 (Amendment of the Schedule), by Shri Satya Pal Jain.
- (5) The Chilli Growers (Benefit) Bill, 1997 by Shri R. Sambasiva Rao.
 - (6) The Tabacco Growers (Benefit) Bill, 1997, by Shri R. Sambasiva Rao.
- (7) The Government of Union Territory of Lakshadweep Bill, 1997, by Shri Basudeb Acharia.
- (8) The State of Uttarakhand Bill, 1997, by Shri Jai Prakash Agarwal.
- (9) The State of Vidarbha Bill, 1997, by Shri Banwari Lal Purohit.
 - (10) The State of Uttaranchal Bill, 1997, by Shri Bachi Singh Rawat.
 - (11) The State of Vananchal Bill, 1997, by Shri R.L.P. Verma.
- (12) The Maharashtra Reorganisation Bill, 1997, by Shri Datta Meghe.
- (13) The Public Sector Enterprises Development Bank of India Bill, 1997, by Shri George Fernandes.
- (14) The Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 1997 (Amendment of section 1, etc.), by Shri George Fernandes.
- (15) The Representation of the People (Amendment) Bill, 1997 (Insertion of new section 8B), by Shri Prabhu Dayal Katheria.

^{*}At 3.24 P.M.

- (16) The Indian Panal Code (Amendment) Bill, 1997 (Amedment of section 376), by Shri Prabhu Dayal Katheria.
- (17) The Scrutiny of Assets of Ministers, Members of Parliament and Public Servants Bill, 1997, by Shri Prabhu Dayal Katheria.
- (18) The Prevention of Insults of National Honour (Amendment) Bill 1997 (Insertion of new section 4), by Shri R. Sambasiva Rao.
- (19) The Prohibition of Extravagant Expenditure on Marriages Bill, 1997, by Shri R. Sambasiva Rao.
- (20) The Disclosure of Assets by Ministers, Members of Parliament and Civil Servants Bill, 1997, by Shri G.A. Charan Reddy.
- (21) The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Visakhapatnam) Bill, 1997, by Dr. M. Jagannath.
 - (22) The Special Courts for Women Bill, 1997, by Shri Chitta Basu.
 - (23) The Population Control Bill, 1997, by Shri Dhirendra Agarwal.

16. Private Member's Bill — Withdrawn

The Constitution (Amendment) Bill 1996 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat.

Further discussion on the motion for consideration of the Bill moved by Shri Bhagwan Shankar Rawat on the 6th March, 1997, continued.

The following members took part in the debate:-

- (1) Shri I.D. Swami
- (2) Shri Girdhari Lal Bhargava
- (3) Shri Sriballav Panigrahi
- (4) Shri Brij Bhushan Tiwari
- (5) Shrimati Jayawanti Navinchandra Metha
- (6) Shri Ramakant D. Khalap

Shri Bhagwan Shankar Rawat replied to the debate.

The Bill was withdrawn by leave of the House.

17. Private Memeber's Bill-Under consideration

The Abolition of Begging Bill, 1996 by Dr. T. Subbarami Reddy.

Further discussion on the motion for consideration of the Bill moved by Dr. T. Subbarami Reddy on the 2nd May, 1997, continued.

The following members took part in the debate:-

- (1) Shri Prithviraj D. Chavan
- (2) Shri I.K. Gujral
- (3) Prof. Rasa Singh Rawat
- (4) Shri Ramesh Chennithala
- (5) Dr. Laxmi Narayan Pandey
- (6) Shri Sriballav Panigrahi

The Discussion was not concluded.

∠ 18. Statement by Prime Minister

The Prime Minister made a statement regarding the Nagaland Peace Talks. 6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th July, 1997)

S. GOPALAN, Secretary-General.

LOK SABHA

BULLETIN -- PART I

(Brief Record of Proceedings)

Monday, July 28, 1997/Shravana 6, 1919 (Saka)

No. 101

11 A.M.

1. Starred Questions

Starred Question Nos. 61—64 were orally answered. Replies to Starred Question Nos. 65—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 675—904 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1997-98.
- (2) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1997)—(Commercial) for the year ended the 31st March, 1996 (Review of Accounts).
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1997)—(Commercial) for the year ended the 31st March, 1996 (Comments on Accounts).
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1997)—(Commercial) for the year ended the 31st March, 1996 (Audit Observations).

- (3) A copy each of the following Notifications (Hindi and English versions) issued under proviso to Article 309 of the Constitution:—
 - (i) The Ministry of Surface Transport (Roads Wing) Central Engineering Service (Roads) Group 'A' (Amendment) Rules, 1997 published in Notification No. G.S.R. 182 (E) in Gazette of India dated the 31st March, 1997.
 - (ii) The Ministry of Surface Transport (Roads Wing) Central Engineering Pool Group 'A' (Amendment) Rules, 1997 published in Notification No. G.S.R. 183 (E) in Gazette of India dated the 31st March, 1997.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1995-96, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1995-96, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 1995-96.

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- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions), by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 1995-96.
 - (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions), by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1995-96.
 - (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
 - (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1997-98.

*4. Report of Rules Committee

Shri Ram Naik laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report (Hindi and English versions) of the Rules Committee.

*5. Minutes of Rules Committee

Shri Ram Naik laid on the Table the Minutes (Hindi and English versions) of the sitting of the Rules Committee held on 8 May, 1997.

6. Statement of Standing Committee on Finance

Shri Nirmal Kanti Chatterjee laid on the Table Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the following Reports:

^{*}At 2.08 P.M.

- (1) Ninth Report of Standing Committee on Finance (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their Fourth Report (Tenth Lok Sabha) on the Working of Public Sector Banks.
- (2) Eleventh Report of Standing Committee on Finance (Tenth Lok Sabha) on action taken by Government on the recommendations contained in the Fifth Report (Tenth Lok Sabha) on Demands for Grants (1994-95) of Ministry of Finance.

√7. Report of the Standing Committee on Commerce

Shri V. Dhananjaya Kumar laid on the Table, the Thirty-First Report (Hindi and English versions) of the Standing Committee on Commerce, on the Coffee (Amendment) Bill, 1997.

8. Motions for Elections to Committees

(i) Shri S.R. Bommai moved the following motion:—

"That in pursuance of Section 3(4) (j) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for a term of 3 years, subject to other provisions of the said Act."

The motion was adopted.

(ii) Shri T.G. Venkatraman moved the following motion:—

"That in pursuance of Section 4(2) (a) of the Merchant Shipping Act, 1958 read with Rule 4(1) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as Members of the National Shipping Board, for a period upto 10.4.1999, subject to other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.08 P.M.)

9. Matters under Rule 377

(1) Shri Nihal Chand Chauhan raised a matter regarding need to give compensation to farmers whose land has come under barbad wire fencing on Indo-Pak border.

- (2) Shri Chandresh Patel raised a matter regarding need to extend long distance trains upto Jamnagar, Dwarka and Okha in Gujarat.
- (3) Shri K.P. Singh Deo raised a matter regarding need to develop Dhenkanal-Kamakhyanagar, Kamakhyanagar-Kalihata *via* Kankadabad, Nudurpada-Narayanpur and Narayanpur-Keonjhar roads into National Highway.
- (4) Shri Virendra Kumar Singh raised a matter regarding need to set up a godown of FCI, a Krishi Vigyan Kendra and a sale depot of IFFCO in Aurangabad district, Bihar for its alround development.
- (5) Shri Suresh R. Jadhav raised a matter regarding need to clear the pending irrigation projects of Maharashtra.
- (6) Shri Kesab Mahanta raised a matter regarding need to take necessary steps to settle border dispute between Assam and Nagaland.
- (7) Shri Iswar Prasanna Hazarika raised a matter regarding need to set up a modern hospital on the pattern of AIIMS at Biswanath Charali in Sonitpur district of Assam.
- (8) Shri Vidyasagar Sonkar raised a matter regarding need to convert narrowguage line between Jaunpur and Aurihar junction into broad guage.

10. Motion — under consideration

Time taken: 7 Hrs. 16 mts.

Discussion on the Motion moved by Shri Atal Bihari Vajpayee on the 24th July, 1997, as Adjournment Motion and converted* into Motion under rule 184 and an amendment moved by him on the 28th July, 1997 for substituting the words "That this House expresses concern over the serious situation" for the words "Serious situation" in the motion, continued:—

"Serious situation arising out of the passive attitude of the Central Government over recent developments in Bihar."

The following members took part in the debate:-

- (1) Şhri Rajesh Ranjan alias Pappu Yadav
- (2) Shri Sukh Lal Kushwaha
 - (3) Shri Nitish Kumar
 - (4) Shri Ramashray Prasad Singh
 - (5) Shri Devendra Prasad Yadav
 - (6) Shri Radha Mohan Singh

^{*}With the consent of the mover and the House on the 24th July, 1997.

- (7) Shri Chitta Basu
- (8) Shri Ram Kripal Yadav
- (9) Shri Lalmuni Chaubey (Speech unfinished)

The discussion was not concluded.

*11. Statement by Minister

The Minister of Railways made a statement regarding collision between Karnataka Express and Himsagar Express at Paridabad on 27th July, 1997.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th July, 1997)

S. GOPALAN, Secretary-General.

^{*}At 3.56 P.M.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, July 29, 1997/Shravana 7, 1919 (Saka)

No. 102

11.01 A.M.

1. Obituary Reference

The Chairman made reference to the passing away of Shri Mohammad Asrar Ahmad who was a member of Seventh Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 81—83 were orally answered. Replies to Starred Question Nos. 84—100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 905—1134 were laid on the Table.

4. Papers laid on the table

The following papers were laid on the Table:—

- A copy of the National Commission for Backward Classes (Annual Statement of Accounts and Annual Report) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 384(E) in Gazette of India dated 30th August, 1996, under sub-section (3) of section 17 of the National Commission for Backward Classes Act. 1993.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Back-

- ward Classes Finance and Development Corporation, New Delhi, for the year 1995-96.
- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1995-96, alongwith Audited Accounts, and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Petrochemicals Corporation Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 1997-98.
- (5) A copy of the Governors (Allowances and Privileges) (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 326(E) in Gazette of India dated the 17th June, 1997, under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Notification No. S.O.318(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1997 making certain amendments in the Notification No. S.O.60(E) dated the 7th January,

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- 1994, issued under sub-sections (1) and (2) of section 3 of the Environment (protection) Act, 1986.
 - (9) A copy of the Notification No. S.O. 355(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1997 appointing the members of the Bureau of Indian Standards with immediate effect, issued under section 3 of the Bureau of Indian Standards Act, 1986.
 - (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957:—
 - (i) Notification No. U-14011/160-89-Delhi (I) published in Delhi Gazette dated the 29th November, 1996 containing order extending the period of supersession of MCD for an additional period of three months with effect from the 1st December, 1996.
 - (ii) Notification No. U-14011/160-89-Delhi (I) published in Delhi Gazette dated the 28th February, 1997 containing order extending the period of supersession of MCD for an additional period of one month with effect from the 1st March, 1997.
 - (11) A copy of the Central Industrial Security Force (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated the 16th July, 1997, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
 - (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 109 of the Multi State Cooperative Societies Act, 1984:—
 - (i) The Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1997 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 14th May, 1997.
 - (ii) The Multi-State Co-operative Societies (Privileges, Properties and Funds, Accounts, Audit, Winding up and Execution of Decrees, Orders and Decisions) (Amendment) Rules, 1997 published in Notification No. G.S.R. 258(E) in Gazette of India dated the 14th May, 1997.

5. Report of Standing Committee on Petroleum and Chemicals

Shri Paban Singh Ghatowar presented the Twelfth Report (Hindi and English versions) of Standing Committee on Petroleum and Chemicals (1996-97) on Action Taken by Government on the recommendations contained in Ninth Report on 'Demands for Grants' (1997-98) of the Ministry of Petroleum and Natural Gas (Part I).

6. Motion for Election to Committee

Shri B. S. Ramoowalia moved the following motion:-

"That in pursuance of Section 3(2)(h) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Coordination Committee for the period till they cease to be the Members of the House subject to other provisions of the Act and the Rules made thereunder."

The motion was adopted

7. Supplementary Demands for Grants (Railways) — 1997-98

Shri Ram Vilas paswan presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1997-98.

8. Matters Under Rule 377

- (1) Dr. Ram Lakhan Singh raised a matter regarding need to take steps to check erosion caused by Chambal river in Madhya Pradesh, Rajasthan and Littar Pradesh
- (2) Shri Uddhab Barman raised a matter regarding need to set up a diagnostic centre of cancer in Barpeta district of Assam.
- (3) Shri N. Dennis raised a matter regarding need for erection of anti-sea erosion walls along the Arabian Sea Coast of Kanyakumari district, Tamilnadu.
- (4) Shri Major Singh Uboke raised a matter regarding need for reconstruction of a bridge on drain along the border in Amritsar district of Punjab.

- (5) Shri Ram Bahadur Singh raised a matter regarding need to give financial assistance to State Government of Bihar for providing relief to the people affected by floods in Saran, Bihar.
- (6) Shri Krishna Lal Sharma raised a matter regarding need to bring Delhi Police under direct control of Government of National Capital Territory.
- (7) Shri Kodikunnil Suresh raised a matter regarding need to clear the projects of State Government of Kerala for providing basic amenities to the devotees coming to Sabarimala Ayyappa Temple.

9. Motion-Negatived

Time taken: 10 Hrs. 50 mts.

Discussion on the following Motion moved by Shri Atal Bihari Vajpayee on the 24th July, 1997, as Adjournment Motion and converted* into Motion under rule 184 and an amendment moved by him on the 28th July, 1997 for substituting the words "That this House expresses concern over the serious situation" for the words "Serious situation" in the motion, continued:—

"Serious situation arising out of the passive attitude of the Central Government over recent developments in Bihar."

The following members took part in the debate:—

- (1) Shri Lalmuni Chaubey
 - (2) Shri Pramothes Mukherjee
 - (3) Shri George Fernandes
 - (4) Prof. Rita Verma
 - (5) Shri Virendra Kumar Singh
 - (6) Shri Anandrao Vithoba Adsul
 - (7) Shri Mohammad Maqbool Dar
 - (8) Shrı Indrajit Gupta

Shri Atal Bihari Vajpayee replied to the debate.

The amendment moved by Shri Atal Bihari Vajpayee was adopted.

The motion, as amended, was negatived.

^{*}With the consent of the mover and the House on the 24th July, 1997.

10. Motion—Under consideration

Time allotted: 2 Hours
Time taken: 1 Hr. 59 mts.

Shri Sharad Pawar moved the following motion:-

"That this House expresses its deep concern over the atrocities committed on Dalits in Mumbai, Nagpur and other places in the State of Maharashtra and in other parts of the country."

The following members took part in the debate:-

- (1) Shri Pramod Mahajan
- (2) Shri Pitambar Paswan (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th July, 1997)

S. GOPALAN, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, July 30, 1997/Shravana 8, 1919 (Saka)

No. 103

11 A.M.

1. Starred Questions

Starred Question Nos. 101, 103—106 were orally answered. Replies to Starred Question Nos. 102 and 107—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1135—1315 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
 - (i) The Employees Provident Funds Appellate Tribunal (Conditions of Service) Rules, 1997 published in Notification No. G.S.R. 267 in Gazette of India dated the 21st June, 1997.
 - (ii) The Employees Provident Funds Appellate Tribunal (Procedure) Rules, 1997 published in Notification No. G.S.R. 268 in Gazette of India dated the 21st June, 1997.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Department of Urban Employment and Poverty Alleviation, Ministry of Urban Affairs and Employment, for the year 1997-98.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength)
 Amendment Regulations, 1996 published in Notification No.
 G.S.R. 87(E) in Gazette of India dated the 21st February, 1997.
 - (ii) The Indian Police Service (Pay) Amendment Rules, 1997 published in Notification No. G.S.R. 88(E) in Gazette of India dated the 21st February, 1997.
 - (iii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1997 published in Notification No. G.S.R. 187(E) in Gazette of India dated the 9th April, 1997.
 - (iv) The Indian Police Service (Pay) Second Amendment Rules, 1997 published in Notification No. G.S.R. 188 in Gazette of India dated the 9th April, 1997.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare for the year 1997-98.

4. Matters under Rule 377

- (1) Lt. General (Retd.) Prakash Mani Tripathi raised a matter regarding need for modernisation of Gorakhpur Fertilizer Unit so as to meet the demand of farmers of Eastern U.P.
- (2) Shri Punnu Lal Mohale raised a matter regarding need for expeditious implementation of scheme for providing essential commodities to the people living below poverty line in Madhya Pradesh under Public Distribution System.

- (3) Shri Sohanveer Singh raised a matter regarding need to set up an Agricultural University at Muzaffarnagar or Meerut in Western U.P.
- (4) Shri K.C. Kondaiah raised a matter regarding need to suitably amend Power of Attorney Act, 1982, Indian Evidence Act, 1872 and Notaries Act, 1952 to check irregularities in land allotted to SCs/STs and other weaker sections.
- (5) Dr. T. Subbarami Reddy raised a matter regarding need to release remaining amount under Mega Cities Development Scheme to Andhra Pradesh.
- (6) Shri P. Namgyal raised a matter regarding need to implement the Tripartite accord reached between Government of India, State Government of J & K and the representatives of the Ladakhi people prior to May, 1995.
- (7) Shri D. Venugopal raised a matter regarding need to review regulations which affect production of sugar mills and sugarcane cultivation.

5. Motion —Under Consideration

Time taken: 5 Hrs. 33 mts.

Discussion on the following motion moved by Shri Sharad Pawar on the 29th July, 1997 continued:—

"That this House expresses its deep concern over the atrocities committed on Dalits in Mumbai, Nagpur and other places in the State of Maharashtra and in other parts of the country".

The following members took part in the debate:-

- (1) Shri Pitambar Paswan
- (2) Shri Madhukar Sirpotdar
- (3) Shri Hannan Mollah
- (4) Shri Kanshi Ram
- (5) Shri Surendra Yadav
- (6) Shri Kashi Ram Rana
- (7) Shri Prithviraj D. Chavan (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st July, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-1629LS-30-7-97.

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Thursday, July 31, 1997/Shravana 9, 1919 (Saka)

No. 104

11 A.M.

1. Obituary Reference

The Chairman made reference to the passing away of Shri Bijoy Singh Nahar who was a member of Sixth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Ouestions

Starred Question Nos. 121-123, were orally answered. Replies to Starred Ouestion Nos. 124—140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1316-1545 were laid on the Table.

A Statement by the Minister of Communications correcting the reply given on February 27, 1997 to Unstarred Question No. 903 regarding Telephone Connection on Priority and (ii) the reasons for delay in correcting the reply, was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Radio, Television and Video Cassette Recorder Sets (Exemption from Licensing Requirements) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 393(E) in

- Gazette of India dated the 16th July, 1997, under sub-section (5) c section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the Indian Post Office (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 267(E) in Gazette of India dated the 19th May, 1997 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri D.S.A. Sivaprakasam presented the Tenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Joint Committee on Offices of Profit

Shrimati Geeta Mukherjee presented the Second Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Reports of the Standing Committee on Agriculture

Shri Santosh Kumar Gangwar presented the following reports (Hindi and English versions) of the Standing Committee on Agriculture:—

- (1) Fourteenth Report on Action taken by the Government on the Recommendations/Observations contained in the Fifth Report (Eleventh Lok Sabha) of the Standing Committee on Agriculture on Demands for Grants (1996-97) relating to the Ministry of Food Processing Industries.
- (2) Fifteenth Report on Action taken by the Government on the Recommendations/Observations contained in the Second Report (Eleventh Lok Sabha) of the Standing Committee on Agriculture on Demands for Grants (1996-97) relating to the Ministry of Agriculture (Department of Agricultural Research and Education).

8. Report of Standing Committee on Defence

Shri B.K. Gadhvi presented the Sixth Report (Hindi and English versions) of the Standing Committee on Defence on the Navy (Amendment) Bill, 1997.

9. Report of the Business Advisory Committee

Shri Srikanta Kumar Jena presented the Fifteenth Report of the Business Advisory Committee.

*10. Report of Standing Committee on Petroleum & Chemicals

Shri Shantilal P. Patel presented the Thirteenth Report (Hindi and English versions) of Standing Committee on Petroleum and Chemicals on the National Institute of Pharmaceutical Education and Research Bill, 1997.

11. Government Bill-Introduced

The Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Bill, 1997.

12. Matters Under Rule 377

- 1. Shri Prabhu Dayal Katheria raised a matter regarding need to develop Bateshwar near Agra as a tourist resort.
- 2. Prof. Ompal Singh 'Nidar' raised a matter regarding need to provide more railway facilities at Jaleshwar road railway station, U.P.
- 3. Shri Narendra Budania raised a matter regarding need to set up a Groundnut Research Centre at Churu in Rajasthan.
- 4. Shri Sriballav Panigrahi raised a matter regarding need to introduce a new train/DMU between Rourkela and Sambalpur in Orissa.
- 5. Shri Mullappally Ramachandran raised a matter regarding need to lay railway line between Tellicherry and Mysore via Coorg.
- Shri Naval Kishore Rai raised a matter regarding need to ensure that the
 people living below poverty line in Sitamarhi district, Bihar are issued
 'red card' to draw ration at subsidised rate under Public Distribution System.
- 7. Shri A. Sampath raised a matter regarding need to sanction adequate funds for development of Thiruvananthapuram, Kerala.
- 8. Shri E. Ahamed raised a matter regarding need to set up a F.M. Radio Station at Manjeri in Kerala early.

^{*} At 3.33 P.M.

13. Motion — Under consideration

Time taken: 10 Hrs. 21 Mts.

Discussion on the following motion moved by Shri Sharad Pawar on the 29th July, 1997 continued:—

"That this House expresses its deep concern over the atrocities committed on Dalits in Mumbai, Nagpur and other places in the State of Maharashtra and in other parts of the country".

The following members took part in the debate:-

- (1) Shri Prithviraj D. Chavan
- (2) Shri V.V. Raghavan
- (3) Shri Ram Naik
- (4) Shri G. Venkat Swamy
- (5) Shri Tarit Baran Topdar
- (6) Shri Anand Mohan
- (7) Shri P. R. Das Munsi
- (8) Dr. Satyanarayan Jatia

The discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st August, 1997).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-1652LS-31-7-1997.

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BULLETIN - PART I

(Brief Record of Proceedings)

Friday, August 1, 1997/Shravana 10, 1919 (Saka)

No. 105

11 A.M.

1. Starred Questions

Starred Question Nos. 142—144, were orally answered. Replies to Starred Question Nos. 141 and 145—160 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos.1546—1775 were laid on the Table.

3. Papers laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1995-96.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1995-96, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 472 (E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1997

containing order directing that with effect from the 1st July, 1997, the commodities as specified in the notification shall be packed in jute packaging material for supply or distribution in such minimum percentage as mentioned therein for the jute year 1997-98 and 1998-99, under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

- (4) A copy of the Notification No. S.O. 473 (E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1997 containing order directing that on and from the 1st day of July, 1997 that the export packaging and small consumer packs of 5 Kgs. and below in respect of sugar shall be exempted from the operation of order published in Gazette of India dated the 1st July, 1997, under sub-section (2) of section 16 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Calcutta, for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1997-98.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India (Employees) Pension (Amendment) Rules, 1997 published in Notification No. G.S.R. 225 (E) in Gazette of India dated the 22nd April, 1997.
 - (ii) The Life Insurance Corporation of India Class III and

Q.

Class IV Employees (Promotion) Amendment Rules, 1997 published in Notification No. G.S.R. 226 (E) in Gazette of India dated the 22nd April, 1997.

- (9) A copy of the General Insurance (Employees') Pension (Amendment) Scheme, 1997 (Hindi and English versions) published in Notification No. S.O. 342 (E) in Gazette of India dated the 22nd April, 1997, under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax, 1961:—
 - (i) The Income-tax (Fourth Amendment) Rules, 1997 published in Notification No. S.O. 223 (E) in Gazette of India dated the 19th March, 1997.
 - (ii) The Income-tax (Sixth Amendment) Rules, 1997 published in Notification No. S.O. 352 (E) in Gazette of India dated the 28th April, 1997.
 - (iii) The Income-tax (Seventh Amendment) Rules, 1997 published in Notification No. S.O. 371(E) in Gazette of India dated the 7th May, 1997.
 - (iv) The Income-tax (Eighth Amendment) Rules, 1997 published in Notification No. S.O. 466 (E) in Gazette of India dated the 27th June, 1997.
 - (v) S.O. No. 595 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Institute of Chartered Accountants of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1990-91 to 1992-93 subject to certain conditions.
 - (vi) S.O. No. 596 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Nadar Maharjana Sangam, Madurai" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.

- (vii) S.O. No. 597 published in Gazette of India dated the 8th March. 1997 regarding exemption to "Orissa Women Voluntary Services, Cuttack, Orissa" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1990-91 to 1992-93 subject to certain conditions.
- (viii) S.O. No. 598 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Bharat Sevashram Sangha, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
 - (ix) S.O. No. 599 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Institute of Company Secretaries of India, New Delhi" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1989-90 to 1991-92 subject to certain conditions.
 - (x) S.O. No. 600 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Institute of Company Secretaries of India, New Delhi" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.
 - (xi) S.O. No. 601 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Asiatic Society of Bombay, Bombay" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xii) S.O. No. 602 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Ramakrishna Vivekananda Mission, Barrackpore, West Bengal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xiii) S.O. No. 604 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Chief Minister's Earthquake Relief Fund, Maharashtra" under section 10(23C) of the Income

- Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.
- (xiv) S.O.No. 605 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Organisation of Pharmaceutical Producers of India, Mumbai" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.
- (xv) S.O. No. 606 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Music Academy, Madras" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xvi) S.O. No. 607 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Sir Dorabji Tata Trust, Mumbai" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xvii) S.O. No. 608 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Theosophical Society, Madras" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xviii) S.O. No. 609 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Aga Khan Foundation, New Delhi" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
 - (xix) S.O. No. 610 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Chief Minister's Relief Fund, Maharashtra" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
 - (xx) S.O. No. 611 published in Gazette of India dated the 8th March,

- 1997 regarding exemption to "Shri Anandpur Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxi) S.O. No. 613 published in Gazette of India dated the 8th March, 1997 regarding exemption to "North East Zone Cultural Centre, Dimapur, Nagaland" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.
- (xxii) S.O. No. 614 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Centre for Study of Administration of Relief, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.
- (xxiii) S.O. No. 615 published in Gazette of India dated the 8th March, 1997 regarding exemption to "T.T. Ranganathan Clinical Research Foundation, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxiv) S.O. No. 616 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Maharashtra State Bharat Scouts and Guides, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxv) S.O. No. 617 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Sri Kailash Ashrama Mahasamsthana Trust, Banglore" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxvi) S.O. No. 618 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Tata Agricultural and Rural Training Centre for the Blind, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the

- Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxvii) S.O. No. 619 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Indian Parliamentary Group, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxviii) S.O. No. 620 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Bureau of Indian Standards, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xxix) S.O. No. 621 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Spastics Society of Karnataka, Bangalore" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xxx) S.O. No. 622 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Consumer Action Group, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xxxi) S.O. No. 623 published in Gazette of India dated the 8th March, 1997 regarding exemption to "National Council of Applied Economic Research, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxii) S.O. No. 624 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Bhartiya Bhasha Parishad, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxiii) S.O. No. 625 published in Gazette of India dated the 8th March,

- 1997 regarding exemption to "Bala Mandir Kamaraj Trust, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxiv) S.O. No. 626 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Population Foundation of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxv) S.O. No. 627 published in Gazette of India dated the 8th March, 1997 regarding exemption to "India International Rural Cultural Centre, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxvi) S.O. No. 628 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Oil Co-ordination Committee, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxxvii) S.O. No. 629 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Institute for Financial Management and Research, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxviii) S.O. No. 630 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Indian Ex-services League, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
 - (xxxix) S.O. No. 631 published in Gazette of India dated the 8th March, 1997 regarding exemption to "West Zone Cultural Centre, Udaipur" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.

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- (xl) S.O. No. 632 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Indira Gandhi Memorial Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xli) S.O. No. 633 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Little Sisters of the Poor, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xlii) S.O. No. 634 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Badhir Bal Kalyan Vikas Samiti, Bhilwara, Rajasthan" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xliii) S.O. No. 635 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Cry-Child Relief and You, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xliv) S.O. No. 636 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Krushna Chandra Memorial Trust (Anatha Annadana Kendra and Databya K Chikichalaya), Aska, Orissa" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xlv) S.O. No. 637 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Delhi Society for the Welfare of Mentally Retarded Children, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1996-97 subject to certain conditions.
- (xlvi) S.O. No. 638 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Indian Council for Child Welfare, Tamil Nadu" under section 10(23C) of the Income Tax Act, 1961

- for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xlvii) S.O. No. 639 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Yug Nirman Yojana Trust, Mathura" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xlviii) S.O. No. 640 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Navajivan Trust, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xlix) S.O. No. 641 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Maharashtra Energy Development Agency, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (1) S.O. No. 642 published in Gazette of India dated the 8th March, 1997 regarding exemption to "The Association for the Welfare of Persons with a Mental Handicap in Maharashtra, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
 - (li) S.O. No. 643 published in Gazette of India dated the 8th March, 1997 regarding exemption to "Bengal Social Service League, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (lii) S.O. No. 644 published in Gazette of India dated the 8th March, 1997 regarding exemption to "North Zone Cultural Centre, Patiala" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1996-97 subject to certain conditions.

- (liii) S.O. No. 603 published in Gazette of India dated the 8th March, 1997 containing corrigendum to the Notification No. 9890 dated the 5th October, 1995.
- (liv) S.O. No. 612 published in Gazette of India dated the 8th March, 1997 containing corrigendum to the Notification No. 9881 dated the 28th September, 1995.
- (11) A copy of the Notification No. G.S.R. 271(E) (Hindi and English versions) published in Gazette of India dated the 23rd May, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 5/96-Service Tax dated the 3rd April, 1996 so as to include the names of 11 more Diplomatic Missions and also to restrict the facility of exemption from service tax on telephones in respect of some of specified Diplomatic Missions mentioned therein, under sub-section (4) of section 94 of the Finance Act, 1994.
- (12) A copy of the Notification No. G.S.R. 265(E) (Hindi and English versions) published in Gazette of India dated the 15th May, 1997 making certain alterations in Schedule II to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (13) A copy of the Notification No. G.S.R. 253 (E) (Hindi and English versions) published in Gazette of India dated the 12th May, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 34/97-Cus., dated the 7th April, 1997 so as to permit transferability of credits under Duty Entitlement Pass Book Scheme, under section 159 of the Customs Act, 1962.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India for the year 1996-97, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1996-97.

4. Statements by Ministers

- The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 4th August, 1997.
- The Minister of Home Affairs made a statement on the issue of seeking Army assistance by CBI for execution of a warrant of arrest in Patna.

5. Motion Regarding Fifteenth Report of the Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:—

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 31st July, 1997."

The Motion was adopted.

6. Government Bill-Introduced

THE ESSENTIAL COMMODITIES (SPECIAL PROVISIONS)
AMENDMENT BILL, 1997.

The motion for leave to introduce the Bill moved by Shri Raghuvansh Prasad Singh was opposed. The motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.08 p.m. and reassembled at 2.17 p.m.)

7. Observation by the Chairman

The Chairman made the following observation:—

"The Hon. Members may kindly recall that the issue of installation of certain new cameras in this Chamber was raised. The Chair had observed that Members would be informed about this today.

^{*}At 2.18 P.M.

Based on facts ascertained from Doordarshan, I may state that these cameras are of superior technology and are robotic. They are eight in number and would replace the existing 4 big cameras installed in the galleries for live coverage of the Proceedings of the House.

Due to the inadequate reach of every segment of the House by the existing big cameras and also because of their inability to take the desired shots from all the different angles, it was decided to instal a Remote Control Camera System for each House after studying such systems in various countries.

The new robotic cameras will be operated by remote control from the studio set up in Room No. 50, Parliament House. They will cover all areas of the Chamber including those which are difficult of access now. The ultimate output obtained by use of these cameras is expected to be of far superior resolution.

These cameras have nothing to do with any kind of surveillance as apprehended by the Honourable Members.

Regarding the observation of the Members that the installation of robotic cameras has not been done aesthetically, I may state that the work has been done by Doordarshan in consultation with the Chief Architect, CPWD. However, the views expressed by Members in this regard are being conveyed to Doordarshan authorities and Chief Architect, CPWD for appropriate and feasible action."

8 Motion — Under consideration

Time taken: 11 Hrs. 07 mts.

Discussion on the following motion moved by Shri Sharad Pawar on the 29th July, 1997 continued:—

"That this House expresses its deep concern over the atrocities committed on Dalits in Mumbai, Nagpur and other places in the State of Maharashtra and in other parts of the country".

The following members took part in the debate:-

- (1) Shri Narayan Gajanan Athawalay
- (2) Shri Pramothes Mukherjee
- (3) Shri G.M. Banatwalla (speech unfinished)

The discussion was not concluded.

9. Motion regarding Tenth Report of the Committee on Private Members'
Rills and Resolutions

Shri Surendra Yadav moved the following motion:-

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st July, 1997."

The motion was adopted.

10. Private Member's Resolution-Withdrawn

Further discussion on the following resolution moved by Shri Jagat Vir Singh Drona on the 13th December, 1996 continued:—

"This House expresses its grave concern over the large scale illegal immigration into the country since 1975 and recommends that concrete steps be taken to identify all those illegal immigrants and deport them to the country of their origin."

The following members took part in the debate:---

- (1) Shri Girdhari Lal Bhargava
- (2) Shri Satyadev Singh
- (3) Dr. Prabin Chandra Sarma
- (4) Shri Bhagwan Shankar Rawat
- (5) Shri Suresh Prabhu
- (6) Shri Maqbool Dar

Shri Jagat Vir Singh Drona replied to the debate.

The Resolution was withdrawn by leave of the House.

11. Private Member's Resolution-Under consideration

Shri Sriram Chauhan moved the following Resolution:-

"This House expresses its grave concern over the widespread corruption in every walk of life and urges upon the Government to take stringent action to eradicate this evil."

The following members took part in the debate:-

- (1) Shri Prithviraj D. Chavan
- (2) Prof. Rasa Singh Rawat (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th August, 1997).

S. GOPALAN, Secretary-General.

BULLETIN -- PART I

(Brief Record of Proceedings)

Monday, August 4, 1997/Shravana 13, 1919 (Saka)

No. 106

11-03 A.M.

1. Starred Questions

Starred Question Nos. 161—165, were orally answered. Replies to Starred Question Nos. 166—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1776—2005 were laid on the Table.

3. Papers laid on the Table

- A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1997-98.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1994-95, along with Audited Accounts.
 - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 1994-95.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi for the year 1995-96, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hihdi and English versions) of the National Council of Science Museums Calcutta, for the year 1995-96 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Calcutta, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 1995-96.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 1995-96.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1989-90.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1989-90, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1989-90.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1990-91, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1990-91.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Mercantile Marine Departments, Mumbai, Jamnagar and Mormugao and Regional Offices (Sails), Mumbai and Jamnagar (Group C and Group D Posts) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 543 in Gazette of India dated the 30th November, 1996, issued under proviso to article 309 of the Constitution.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Sailing Vessels) Rules, 1997 published in Notification No. G.S.R. 129 in Gazette of India dated the 1st March, 1997.
 - (ii) The Merchant Shipping (Registration of Indian Ships) Amendment Rules, 1997 published in Notification No. G.S.R. 155 in Gazette of India dated the 15th March, 1997.

- (18) A copy of the International Copyright (Amendment) Order, 1996
 (Hindi and English versions) published in Notification S.O. 170
 (E) in Gazette of India dated the 6th March, 1997, under section 43 of the Copyright Act, 1957.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya Regional Engineering College, Jaipur, for the year 1995-96.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

4. Statement by Minister

The Minister of Parliamentary Affairs on behalf of the Minister of Human Resource Development laid on the Table a copy of the statement (Hindi and English versions) on the recommendations of the Governing Board of Rashtriya Mahila Kosh to permit the self-help group to determine the interest rate of lending to its members.

5. Matters Under Rule 377

- (1) Smt. Purnima Verma raised a matter regarding need to set up an LPG outlet in Mohanlal Ganj, U.P..
- (2) Col. Sona Ram Choudhary raised a matter regarding need to overcome the problem of shortage of foodgrains in the drought affected districts of Barmer and Jaisalmer, Rajasthan.

- (3) Shri Nawal Kishore Rai raised a matter regarding need to declare Patna-Sitamarhi-Bhithamod road as a National Highway in Bihar.
 - (4) Prof. Jitendra Nath Das raised a matter regarding need for early execution of gauge conversion work at New Jalpaiguri-Siliguri-Alipurdaur-Junction.
 - (5) Shri Kanwar Sarvaraj Singh raised a matter regarding need to reintroduce Public Health Care Scheme in the country.
 - (6) Shri Annasahib M.K. Patil raised a matter regarding need to provide more facilities at Dharangaon railway station, Maharashtra.

(Lok Sabha adjourned at 2.03 P.M. and re-assembled at 2.53 P.M.)

6. Motion - Negatived

Time taken: 14 Hrs. 55 mts.

Discussion on the following motion moved by Shri Sharad Pawar on the 29th July, 1997 continued:—

"That this House expresses its deep concern over the atrocities committed on Dalits in Mumbai, Nagpur and other places in the State of Maharashtra and in other parts of the country".

The following members took part in the debate:—

- (1) Shri G.M. Banatwalla
- (2) Shri Chitta Basu
- (3) Shri Brij Bhushan Tiwari
- (4) Shri Mohan Rawale
- (5) Shri Iliyas Azmi
- (6) Shri Bhagwan Shankar Rawat
- (7) Shri K.S.R. Murthy
- (8) Shri Anant Gangaram Geete
- (9) Shri Sukdeo Paswan
- (10) Shri Indrajit Gupta

The motion was negatived.

7. Government Bill — Under consideration

The Insurance Regulatory Authority Bill, 1996.

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 24th July, 1997, continued.

Shri Basudeb Acharia took part in the debate. His speech was not concluded.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th August, 1997)

S. GOPALAN, Secretary-General.

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, August 5, 1997/Shravana 14, 1919 (Saka)

No. 107

11 A.M.

1. Starred Ouestions

Starred Question Nos. 181—183 were orally answered. Replies to Starred Ouestion Nos. 184—200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2006—2235 were laid on the Table.

3. Papers Laid on the Table

- (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited Mumbai, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—
 - (i) The Standards of Weights and Measures (Packaged Commodities) (First Amendment) Rules, 1997 published in Notification

- No. G.S.R. 139(E) in Gazette of India dated the 6th March 1997.
- (ii) The Standards of Weights and Measures (General) (Amendment) Rules, 1996 published in Notification No. G.S.R. 27(E) in Gazette of India dated the 22nd January, 1997, together with a corrigendum thereto published in Notification No. G.S.R. 335(E) dated the 24th June, 1997.
- (iii) The Standards of Weights and Measures (Packaged Commodities) (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 140 (E) in Gazette of India dated the 7th March, 1997, together with a corrigendum thereto published in Notification No. G.S.R. 336 (E) dated the 24th June, 1997.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Consumer Protection (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 95(E) in Gazette of India dated the 27th February, 1997, under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (6) A copy of the Border Security Force (Medical Officers Cadre) (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 273 in Gazette of India dated the 5th July, 1997, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (7) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1987-88.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1988-89.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working, of the Lakshadweep Development Corporation Limited, Agatti, for the year 1989-90.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1990-91.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1991-92.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1992-93.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Khagapati Pradhani presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:

- (1) Ninth Report on Ministry of Petroleum and Natural Gas-Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Engineers India Limited.
- (2) Tenth Report on Ministry of Petroleum and Natural Gas-Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies.

5. Supplementary Demands for Grants (General)—1997-98

Shri Satpal Maharaj presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1997-98.

6. Matters under Rule 377

- (1) Prof. Ompal Singh 'Nidar' raised a matter regarding need to increase import duty on newsprint to save indigenous paper mills from closure.
- (2) Shri Lalit Oraon raised a matter regarding need to take steps for protection of medicinal herbs in Gumala district of Bihar.
- (3) Shri Iswar Prasanna Hazarika raised a matter regarding need to entrust maintenance work of National Highway No. 52 between Baliapara and Jonai in the North Bank of Assam to Directorate General Border Roads.
- (4) Prof. Ajit Kumar Mehta raised a matter regarding need to take steps to check illegal mining of Coal in the country.
- (5) Shri Anant Gangaram Geete raised a matter regarding need to grant more functional autonomy to Mahanagar Telephone Nigam Limited.
- (6) Shri Satya Pal Jain raised a matter regarding need to provide civic amenities to residents of Union Territory of Chandigarh.

- (7) Shri G.A. Charan Reddy raised a matter regarding need to take steps to check incidents of burning alive of people due to practising of sorcery in Andhra Pradesh.
- (8) Shri K. Parasuraman raised a matter regarding need to provide employment to the people whose land has been acquired for Indira Gandhi Centre for Atomic Research at Kalpakkam, Tamil Nadu.

7. Government Bill-Under consideration

The Insurance Regulatory Authority Bill, 1996.

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 24th July, 1997, continued.

The following members took part in the debate.

- (1) Shri Basudeb Acharia
- (2) Shri Jaswant Singh
- (3) Shri Chitta Basu
- (4) Shri A.C. Jos
- (5) Shri Suresh Prabhu
- (6) Shri Pramothes Mukherjee
- (7) Shri E. Ahmed
- (8) Shri Nirmal Kanti Chatterjee

(The discussion was held over and resumed vide para 9 below)

8. Discussion under Rule 193

Shri Prahalad Singh Patel raised a discussion on the heavy loss of lives and property due to natural calamities.

The following members took part in the debate:—

- (1) Shri Iswar Prasanna Hazarika
- (2) Shrimati Geeta Mukherjee
- (3) Shri Sukh Ram
- (4) Shri Nitish Kumar
- (5) Shri Uddhab Barman (speech unfinished)

The discussion was not concluded.

9. Government Bill — Under consideration

The Insurance Regulatory Authority Bill, 1996

The discussion on the item of Business at para 7 above was resumed.

- (9) Shri Rajiv Pratap Rudy
- (10) Shri Ajoy Mukhopadhyay
- (11) Dr. Laxmi Narayan Pandey
- (12) Shri Guman Mal Lodha

The discussion was not concluded.

7.27 p.m.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th August, 1997)

S. GOPALAN, Secretary-General.

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, August 6, 1997/Shravana 15, 1919 (Saka)

No. 108

11 A.M.

1. Reference by Speaker

The Speaker made reference to the 52nd anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in memory of the victims of the atomic holocaust.

2. Starred Questions

Starred Question Nos. 201—204 were orally answered. Replies to Starred Ouestion Nos. 205—220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2236—2419 were laid on the Table.

4. Papers laid on the Table

- (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 1995-96, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948:—
 - (i) The Employees' State Insurance (Central) Amendment Rules, 1997 published in Notification No. G.S.R. 225 in Gazette of India dated the 10th May, 1997.
 - (ii) The Employees' State Insurance (Central) Second Amendment Rules, 1997 published in Notification No. G.S.R. 226 in Gazette of India dated the 10th May, 1997.
- (4) A copy of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) (Central) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 265 in Gazette of India dated the 21st June, 1997, under sub-section (3) of section 22 of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.
- (5) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Tenth and Eleventh Lok Sabha:—

(I)	Statement No. XXXII	-	Eighth Session, 1987	Eighth
				Lok Sabha
(II)	Statement No. XXXVII		First Session, 1991	
(III)	Statement No. XXXI		Second Session, 1991	
(IV)	Statement No. XXXI	_	Fourth Session, 1992	
(V)	Statement No. XXVIII		Sixth Session, 1993	
(VI)	Statement No. XXIV	_	Seventh Session, 1993	
(VII)	Statement No. XXIII		Eighth Session, 1993	
(VIII)	Statement No. XXI	_	Ninth Session, 1994	Tenth
(IX)	Statement No. X		Tenth Session, 1994	Lok Sabha
(X)	Statement No. XVI	_	Eleventh Session, 1994	
(XI)	Statement No. XIV		Twelfth Session, 1994	
(XII)	Statement No. XII	_	Thirteenth Session, 1995	
(XIII)	Statement No. IX		Fourteenth Session, 1995	
(XIV)	Statement No. VII	_	Fifteenth Session, 1995	
(XV)	Statement No. VI		Sixteenth Session, 1996	
(XVI)	Statement No. IV	_	Second Session, 1996	
(XVII)	Statement No. III		Third Session, 1996	Eleventh
	(Vol. I & II)		Į	Lok Sabha
(XVIII)	Statement No. II	_	Fourth Session, 1997	
	(Vol I & II)		i	

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1995-96, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

5. Report of the Committee on Private Members' Bills and Resolutions

SHRI SURAJ BHAN presented the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions

6. Matters under Rule 377

- (1) Dr. Ramesh Chand Tomar raised a matter regarding need to look into grievances of medical students who have graduated from Russia.
- (2) Shri Jai Prakash Agarwal raised a matter regarding need to provide civic amenities in Railway colonies in Delhi.
- (3) Shri K.P. Singh Deo raised a matter regarding need to clear the proposal of State Government of Orissa for augmenting the supply of water to the water scarcity areas of Sonepur district.
- (4) Shri Ramashray Prasad Singh raised a matter regarding need to look into irregularities in implementation of Employment Assurance and Literacy Schemes in Jahanabad Parliamentary Constituency, Bihar.
- (5) Shri-Sukhlal Kushwaha raised a matter regarding need to connect Satna city in Madhya Pradesh by Air.
- (6) Shri Faggan Singh Kuleste raised a matter regarding need to ensure payment of wages to the workers under Central schemes in Mandala, Madhya Pradesh.

7. Government Bill—withdrawn

The Insurance Regulatory Authority Bill, 1996.

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on the 24th July, 1997, continued.

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 and 5 were adopted, as amended.

Clauses 6 and 7 were adopted.

Clause 8 was adopted, as amended.

An amendment for insertion of new clause 8A was adopted.

New Clause 8A was also adopted.

Clauses 9 to 12 were adopted.

Sarvashri P. Chidambaram, Nirmal Kanti Chatterjee, Shivraj Singh Chauhan and Guman Mal Lodha moved their respective amendments viz., Nos. 9 and 10; 12; 13 and 14 to clause No. 13.

On amendment No. 12 to Clause 13 moved by Shri Nirmal Kanti Chatterjee, the House divided, *Ayes 43; *Noes 228. The amendment was accordingly negatived.

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.43 P.M.)

Some members made submissions. Before the amendment Nos. 9, 10, 13 and 14 were put to vote of the House, Shri P. Chidambaram moved for leave to withdraw the Bill. Leave was granted and the Bill was withdrawn.

8. Discussion under Rule 193

Discussion on the heavy loss of lives and property due to natural calamities, raised by Shri Prahalad Singh Patel on the 5th August, 1997, continued.

^{*}Subject to Correction.

The following members took part in the debate:—

- (1) Shri Uddhab Barman
- (2) Shri Sunderlal Patwa
- (3) Shri B.K. Gadhavi
- (4) Shri Nawal Kishore Rai
- (5) Shri Surender Singh
- (6) Shri Bhakta Charan Das
- (7) Shri Madhukar Sirpotdar
- (8) Shri Harin Pathak
- (9) Shri K.P. Singh Deo
- (10) Shri Hariyansh Sahai
- (11) Shri Joachim Baxla
- (12) Shri Amar Roypradhan
- (13) Shri C. Narayana Swamy
- (14) Shri Ramendra Kumar
- (15) Shri E. Ahamed

Shri Chaturanan Mishra replied to the discussion.

The discussion was concluded.

9. Half-an-hour discussion

Shri Jagmohan raised a discussion on points arising out of the answer given by the Minister of Home Affairs on 29.7.97 to Starred Question No. 82 regarding Fire incident in Uphar Cinema, in Delhi.

Shri Maqbool Dar replied to the discussion.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th August, 1997)

S. GOPALAN, Secretary-General.

BULLETIN -- PART I

(Brief Record of Proceedings)

Thursday, August 7, 1997/Shravana 16, 1919 (Saka)

No. 109

11 A.M.

1. Starred Questions

Starred Question Nos. 221—223 were orally answered. Replies to Starred Question Nos. 224—240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2420—2649 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—
 - (1) The Railways Red Tariff (54th Amendment) Rules, 1996 published in Notification No. G.S.R. 267(E) in Gazette of India dated the 4th July, 1996 together with a corrigendum thereto published in Notification No. G.S.R. 554(E) dated the 29th October, 1996.
 - (2) The Carriage of Passengers Suffering from Infectious or Contagious Diseases (Amendment) Rules, 1997 published in Notification No. G.S.R. 340 (E) in Gazette of India dated the 17th June. 1997.
 - (3) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Second Amendment Rules, 1997 published in Notification No. G.S.R. 401(E) in Gazette of India dated the 21st July, 1997.

- (2) A copy of the Profit and Loss Account and Balance Sheet (On Accrual Basis) of the Department of Telecommunications for the year 1995-96 (Hindi and English versions).
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre of Films for Children and Young People, Mumbai, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

/ 4. Government Bill-introduced

The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1997.

5. Matters Under Rule 377

- (1) Shri K.L. Sharma raised a matter regarding need to take effective steps to check atrocities against women and children particularly in Delhi.
- (2) Shri Lingaraj Valyal raised a matter regarding need to expedite work on electrification and doubling of railway track between Daund and Gulbarga.
- (3) Shri Rajiv Pratap Rudy raised a matter regarding need to prepare comprehensive development programme for export of vegetables and fruits from Saran district of Bihar.
- (4) Dr. B.N. Reddy raised a matter regarding need to provide sufficient funds for promotion of solar energy.
- (5) Shri P. Namgyal raised a matter regarding need to exempt residents of Ladakh region of J&K from the payment of Income Tax.
- (6) Shri Dinesh Chandra Yadav raised a matter regarding need to issue new licence for setting up a sugar mill in Supaul district, Bihar.
- (7) Shri Badal Choudhary raised a matter regarding need to introduce 'Inner line permit' to restrict non-tribal settlement in Tripura.

(8) Shri S.P. Udayappan raised a matter regarding need for proper maintenance of National Highway between Mukuntharayar Chatram and Dhanuskodi, Tamilnadu.

6. Supplementary Demands for Grants (Railways) for 1997-98

Time allotted: 3 hrs.

Time taken : 1 hr. 52 mts. Balance : 1 hr. 08 mts.

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of Budget (Railways) for 1997-98 commenced.

The following members took part in the debate:—

- (1) Dr. Laxmi Narayan Pandey
- (2) Shri Sriballav Panigrahi
- (3) Shri Qamarul Islam
- (4) Dr. Asim Bala
- (5) Shri Nitish Kumar

The discussion was not concluded.

7. Discussion under rule 193

Time Taken: 3 hrs.

Shri Sriballav Panigrahi raised a discussion on the need for streamlining the Public Distribution System.

The following members took part in the debate:—

- (1) Shrimati Jayawanti Navinchandra Mehta
- (2) Shri V. V. Raghavan
- (3) Shri Balai Chandra Ray
- (4) Shri Suresh R. Jadhav
- (5) Shri Harbhajan Lakha
- (6) Prof. Prem Singh Chandumajra
- (7) Shri Shivraj Singh Chauhan
- (8) Shri Bheru Lal Meena
- (9) Shri Nawal Kishore Rai

(10) Shri Badal Choudhury

The discussion was not concluded.

7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th August, 1997).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-1856LS-7-8-1997.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, August 8, 1997/Shravana 17, 1919 (Saka)

No. 110

11-04 A.M.

1. Reference by Speaker

The Speaker made a reference to the 55th anniversary of the 'Quit India' Movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid obeisance to the patriots who sacrificed their lives.

Thereafter, Members stood in silence for a short while in memory of the martyrs of freedom movement.

2. Starred Ouestions

Starred Question Nos. 241—243 and 245-246 were orally answered. Replies to Starred Question Nos. 244 and 247—260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2650—2879 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulations) Act, 1951:—
 - (i) The Central Advisory Council Procedural (Amendment) Rules, 1997 published in Notification No. G.S.R. 298 (E) in Gazette of India dated the 2nd June, 1997.
 - (ii) The Development Councils (Procedural) Amendment Rules, 1997 published in Notification No. G.S.R. 299 (E) in Gazette of India dated the 2nd June, 1997.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow for the year 1995-96.
 - (ii) Annual Report of the Scooters India Limited, Lucknow for the year 1995-96, alongwith Audited Accounts and comments of the Controller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 1996, together with Auditor's Report thereon:—
 - (i) Koshi Kshetriya Gramin Bank, Purnea, Bihar.
 - (ii) Balasore Gramya Bank, Balasore, Orissa.
 - (iii) Etawah Kshetriya Gramin Bank, Etawah, U.P.
 - (iv) Avadh Gramin Bank, Hardoi, U.P.
 - (v) Murshidabad Gramin Bank, Murshidabad, W.B.
- (5) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:—
 - (i) Report on the working and activities of the Bank of Baroda for the year 1996-97, alongwith Accounts and Auditors' Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year 1996-97, alongwith Accounts and Auditors' Report thereon.
 - (iii) Report on the working and activities of the Canara Bank for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

- (iv) Report on the working and activities of the Dena Bank for the year 1996-97, along with Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Oriental Bank of Commerce for the year 1996-97, alongwith Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Vijaya Bank for the year 1996-97, along with Accounts and Auditors' Report thereon.
- (6) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Indore, State Bank of Mysore, State Bank of Patiala and State Bank of Saurashtra for the year 1996-97, alongwith Audited Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Controller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1995-96, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1995-96.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board for the year 1995-96.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Cost Accounting Records (Sugar) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 388(E) in Gazette of India dated the 15th July, 1997, under sub-section (3) of section 642 of the Companies Act, 1956.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:—
 - (i) G.S.R. 235(E) published in Gazette of India dated the 29th April, 1997 together with an explanatory memorandum seeking to prescribe revised tariff values on aerated waters, generally known as soft drinks, for the purpose of levy of excise duty.
 - (ii) G.S.R. 236(E) published in Gazette of India dated the 29th April, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 2/95-C.E., dated the 4th January, 1995.
 - (iii) G.S.R. 241(E) published in Gazette of India dated the 3rd May, 1997 together with an explanatory memorandum seeking to exempt steam used within the factory of its production from the whole of excise duty.
 - (iv) G.S.R. 252(E) published in Gazette of India dated the 9th May, 1997 together with an explanatory memorandum seeking to exempt excise duty on vegetable saps and extracts, if used within the factory of their production for the manufacture of Ayurvedic, Unani or Siddha medicaments.
 - (v) G.S.R. 321(E) published in Gazette of India dated the 13th June, 1997 together with an explanatory memorandum seeking to provide full exemption from excise duty to certain categories of goods specified therein when manufactured in rural areas by registered co-operative societies, women's societies, institutions recognised by the Khadi and Village Industries Commission, State Khadi and Village Boards etc.

- (vi) G.S.R. 342(E) published in Gazette of India dated the 25th June, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
- (vii) G.S.R. 353(E) published in Gazette of India dated the 27th June, 1997 together with an explanatory memorandum providing exemption clearances for home consumption of excisable goods of the description specified therein from so much of the normal duty of excise leviable thereon as is in excess of the amount calculated at the rate specified in the Table annexed with the Notification.
- (viii) G.S.R. 354(E) published in Gazette of India dated the 30th June, 1997 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.
 - (ix) G.S.R. 368(E) published in Gazette of India dated the 7th July, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 1/95-CE, dated the 4th January, 1995.
 - (x) G.S.R. 327(E) published in Gazette of India dated the 17th June, 1997 together with an explanatory memorandum seeking to provide that, in accordance with the general practice that was prevalent at the relevant time, the duty of excise and additional duty of excise which were not being levied on unbranded chewing tobacco and captively consumed in the manufacture of branded chewing tobacco, shall not be required to be paid during the period commencing on the 1st day of March, 1994 and ending with 7th day of March, 1994.
- (15) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 233 (E) published in Gazette of India dated the 29th April, 1997 together with an explanatory memorandum seeking to amend Notification No. 11/97-Cus., dated the 1st March, 1997 so as to exempt kits required for conversion of motor-spirit driven vehicles into propane driven vehicles.

- (ii) G.S.R. 269 (E) published in Gazette of India dated the 21st May, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (iii) G.S.R. 275 (E) published in Gazette of India dated the 26th May, 1997 together with an explanatory memorandum seeking to exempt petroleum crude from so much of the additional duty of customs as is equal to the cess leviable on Domestically produced petroleum crude under the Oil Industry Development Act, 1974.
- (iv) G.S.R. 300 (E) published in Gazette of India dated the 2nd June, 1997 together with an explanatory memorandum making certain amendments in Notification No. 11/97-Cus., dated the 1st March, 1997.
- (v) G.S.R. 301 (E) published in Gazette of India dated the 3rd June, 1997 together with an explanatory memorandum seeking to prescribe a concessional rate of basic customs duty of ten percent ad-valorem on external silicone breast prosthesis.
- (vi) The Project Imports (Amendment) Regulations, 1997, published in Notification No. G.S.R. 308 (E) in Gazette of India dated the 5th June, 1997.
- (16) A copy of the Notification No. G.S.R. 234 (E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Bisphenol—A exported from the United States of America into India by the exporters mentioned in the Notification, under sub-section (7) of section 9A of the Customs Tariff Act, 1975.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act. 1985:—
 - (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 1997, published in Notification No. G.S.R. 350(E) in Gazette of India dated the 27th June, 1997.

- (ii) S.O. 503(E) published in Gazette of India dated the 16th July, 1996 specifying the quantity in relation to the narcotic drugs or Psychotropic Substances as "small quantity" for the purpose of clause (a) of section 27 of the Act.
- (iii) S.O. 527 (E) published in Gazette of India dated the 23rd July, 1996 specifying the quantity in relation to the narcotic drugs and psychotropic substances mentioned therein as "small quantity" for the purpose of clause (b) of section 27 of the Act.

5. Presentation of Petition

Lt. General (Retd.) Prakash Mani Tripathi presented a petition signed by Vice Admiral R.B. Suri (Retd.) Vice President, Navy Foundation, New Delhi, Major Gen. S.C. Suri (Retd.) and others regarding anomalies arising due to recommendation of Fifth Pay Commission in matters of pay, allowances, pension and status of serving Armed Forces Personnel and Ex-servicemen with reference to the Comparable Categories of other Central Government employees.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 11th August, 1997.

(Lok Sabha adjourned at 1.04 P.M. to meet again at 2 P.M.)

At 2.10 P.M., Additional Secretary announced that since there was no quorum, the Chairman has directed that Lok Sabha would meet at 2.25 P.M. Accordingly, the House re-assembled at 2.34 P.M.)

7. Discussion under Rule 193

Time taken: 3 Hrs. 56 Mts.

Discussion on the need for streamlining the Public Distribution System, raised by Shri Sriballav Panigrahi on the 7th August, 1997 continued.

The following members took part in the debate:—

- (1) Shri Anant Gangaram Geete
- (2) Shri I.K. Gujral
- (3) Shri Mahendra Singh Bhati
- (4) Shri C. Narayana Swamy

- (5) Shri Ram Kripal Yadav
- (6) Shri Rambahadur Singh (Speech unfinished)

The discussion was not concluded.

8. Motion regarding Eleventh Report of the Committee on Private Members' Bills and Resolution

Shri Surendra Yadav moved the following motions:-

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th August, 1997."

The motion was adopted.

9. Private Members' Bills-Introduced

- /(1) The High Court of Gujarat (Establishment of a Permanent Bench at Rajkot) Bill, 1997, by Shri Dileep Sanghani.
- (2) The Siddeshwar National Technical University Bill, 1997, by Shri Lingraj Valyal.
- (3) The Constitution (Amendment) Bill, 1997 (Amendment of article 311), by Shri Basudeb Acharia.
- /(4) The Constitution (Amendment) Bill, 1997 (Amendment of article 58, etc.), by Shri George Fernandes.
- /(5) The Constitution (Amendment) Bill, 1997 (Insertion of new article 151A, etc.), by Shri G. A. Charan Reddy.
- (6) The Compulsory Physical Education and Sports Bill, 1997, by Shri Vijay Goel.
- / (7) The Constitution (Amendment) Bill, 1997 (Insertion of new article 9A), by Shri G.A. Charan Reddy.
- / (8) The Constitution (Amendment) Bill, 1997 (Insertion of new article 31), by Shri Chitta Basu.
- (9) The Constitution (Amendment) Bill, 1997 (Insertion of new article 74A, etc.), by Shri Chitta Basu.
- (10) The Constitution (Amendment) Bill, 1997 (Substitution of new article for article 48A), by Shri Chitta Basu.

- (11) The Constitution (Amendment) Bill, 1997 (Amendment of article 239AA), by Shri K.L. Sharma.
- (12) The Jamia Millia Islamia (Amendment) Bill, 1997 (Amendment of the Long Title etc.), by Shri G.M. Banatwalla.

10. Private Member's Bill — Negatived

The Abolition of Begging Bill, 1996 by Dr. T. Subbarami Reddy.

Further discussion on the motion for consideration of the Bill moved by Dr. T. Subbarami Reddy on the 2nd May, 1997, continued.

The following members took part in the debate:—

- (1) Shri K. Parasuraman
- (2) Prof. Ompal Singh 'Nidar'
- (3) Shrimati Bhagwati Devi
- (4) Shri Satya Pal Jain
- (5) Shri Hannan Mollah
- (6) Shri Nand Kumar Sai
- (7) Shri Suresh R. Jadhav
- (8) Shri Dwarka Nath Das
- (9) Shri Girdhari Lal Bhargava
- (10) Shri Prabhu Dayal Katheria
- (11) Dr. Shafiqur Rahman Barq
- (12) Shri Balwant Singh Ramoowalia

The motion for consideration of the Bill was negatived.

11. Private Member's Bill — Under Consideration

The Private Investigators Bill, 1996 by Shri Amar Pal Singh.

The motion for consideration of the Bill was moved by Shri Amar Pal Singh.

Prof. Rasa Singh Rawat took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th August, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-1877LS-8-8-1997.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, August 11, 1997/Shravana 20, 1919 (Saka)

No. 111

11-04 A.M.

1. Starred Ouestions

Starred Question Nos. 261—265 were orally answered. Replies to Starred Question Nos. 266—280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2880—3109 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Twelfth Annual Report (Hindi and English versions) of the Minorities Commission for the period from the 1st April, 1989 to 31st March, 1990.
 - (ii) A copy of an Explanatory Note (Hindi and English versions) in regard to the above report.
 - (iii) A copy of the memorandum (Hindi and English versions) of the Action taken on the above report.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1997-98.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sports Authority of India, New Delhi, for the year 1993-94.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sports Authority of India, New Delhi, for the year 1994-95.
- (9) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Central Motor Vehicles (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 395 (E) in Gazette of India dated the 16th July, 1997, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1995-96.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1995-96 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1995-96.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirappalli, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 1995-96.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Silchar, for the year 1995-96.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:—
 - (i) The National Council for Teacher Education (manner of filling casual vacancies among members of Regional Committee)

Regulation 1996 published in Notification No. F-28-2/96-NC in Gazette of India dated the 5th April, 1997.

- (ii) The National Council for Teacher Education (Guidelines for B.Ed. through Correspondence for regular serving teachers)
 Amendments Regulations, 1997 published in Notification No.
 F-28-3/96-NCTE in Gazette of India dated the 10th May, 1997.
- (iii) The National Council for Teacher Education (determination of Conditions for recognition of institutions offering or intending to offer through correspondence education or distance education including open distance education, or any mode other than face to face instruction for any course leading to B.Ed. degree or its equivalent and permission to start any new course or training) Regulations, 1996 published in Notification No. F-28-9/ 96-NCTE in Gazette of India dated the 5th April, 1997.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Shantiniketan, for the year 1995-96.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

4. Government Bill-Introduced

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1997.

5. Matters Under Rule 377

- (1) Shri Chintaman Wanaga raised a matter regarding need for construction of railway line between Dahenu and Nasik Maharashtra.
- (2) Prof. Ompal Singh Nidar raised a matter regarding need for uninterrupted supply of gas and power to the industries in Taj Trapazium Zone.
- (3) Shri N.J. Rathava raised a matter regarding need to review the functioning of Jawahar Rojgar Yojna in the country particularly in Gujarat.

- (4) Dr. T. Subbarami Reddy raised a matter regarding need to clear the pending proposal of State Government of Andhra Pradesh for installation of public telephone in remote areas.
- (5) Prof. Ajit Kumar Mehta raised a matter regarding need to provide financial assistance to State Government of Bihar for providing relief to the people affected by heavy rains in North Bihar.
- (6) Shri Mahavir Lal Vishwakarma raised a matter regarding need for comprehensive policy on mining of precious stones in North Chhotanagpur, Bihar.
- (7) Shri K.C. Kondaiah raised a matter regarding need for allotment of forest land for wind a farms in Karnataka.

6. Supplementary Demands for Grants (Railways) for 1997-98

Time taken: 9 hrs. 24 mts.

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of Budget (Railways) for 1997-98 continued.

The following members took part in the debate:—

- (1) Shri Ananat Gangaram Geete
- (2) Shri Iliyas Azmi
- (3) Shri Bhanu Pratap Singh Verma
- (4) Shri Mullapally Ramachandran
- (5) Shri Shatrughan Prasad Singh
- (6) Shri Major Singh Uboke
- (7) Shri Ranen Barman
- (8) Shri Rajesh Ranjan alias Pappu Yadav
- (9) Shri Suresh R. Jadhav
- (10) Shri Amar Roypradhan
- (11) Shri P.S. Gadhavi
- (12) Shri Mangat Ram Sharma

(13) Shri Basudeb Acharia

(The discussion was held over and resumed vide para 10 below)

7. *Statement by Minister

The Minister of Chemicals and Fertilizers made a statement regarding an accident occured on 8.8.1997 at Madras Fertilizers Ltd. at Manali near Chennai.

8. Discussion under Rule 193

Time taken: 4 hrs. 45 mts.

Discussion on the need for streamlining the Public Distribution System, raised by Shri Sriballav Panigrahi on the 7th August, 1997 continued.

The following members took part in the debate:—

- (1) Shri Rambahadur Singh
- (2) Dr. T. Subbarami Reddy
- (3) Shri Bachi Singh Rawat
- (4) Shri N.K. Premachandran

The discussion was not concluded.

9. Half-an-hour discussion

Shri Shivraj Singh Chauhan raised a discussion on points arising out of the answer given by the Minister of Rural Areas & Employment on 31.7.97 to Starred Question No. 121 regarding effective Implementation of Integrated Rural Development Programme.

Shri K. Yerrannaidu replied to the discussion.

10. Supplementary Demands for Grants (Railways) for 1997-98

The discussion on the item of Business at para 6 above was resumed.

- (14) Shri Brahamanand Mandal
- (15) Shri G.M. Banatwalla

^{*}At 3.05 P.M.

(16) Shri Rambahadur Singh

- (17) Shri Anil Kumar Yadav
- (18) Shri Dau Dayal Joshi
- (19) Shri Suresh Kodikunil
- (20) Dr. Arun Kumar Sarma
- (21) Shri Anandrao Vithoba Adsul
- (22) Shri Sunil Khan
- (23) Shri Brij Bhushan Tiwari
- (24) Shri Chandrabhushan Singh Alias Munoo Baboo
- (25) Shri K.P. Singh Deo
- (26) Shri Surendra Yadav
- (27) Shri Mahendra Singh Bhati
- (28) Shri R. Sambasiva Rao
- (29) Shri A.G.S. Ram Babu
- (30) Shri P. Kodanda Ramaiah
- (31) Shri Satya Pal Jain
- (32) Shri Ramashraya Prasad Singh
- (33) Shri P. Upendra
- (34) Shri Prabhu Dayal Katheria
- (35) Shri P.C. Thomas
- (36) Shri Chhatrapal Singh
- (37) Shrimati Lakshmi Panabaka
- (38) Dr. Amrit Lal Bharti
- (39) Shri Bheru Lal Meena
- (40) Shri Sukdeo Paswan

- (41) Shri Manoj Kumar Sinha
- (42) Dr. Satyanarayan Jatia
- (43) Shri Punnu Lal Mohale
- (44) Prof. Ompal Singh 'Nidar'
- (45) Shri Mohan Rawale

The discussion was not concluded.

11.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th August, 1997).

S. GOPALAN, Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, August 12, 1997/Shravana 21, 1919 (Saka)

No. 112

11 A.M.

1. Starred Ouestions

Starred Question Nos. 281, 283 and 284 were orally answered. Replies to Starred Question Nos. 282 and 285—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3110—3230 and 3232—3339 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 12.12 P.M. and reassembled at 1.02 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petrofils Co-operative Limited, Vadodara, for the year 1995-96.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974:—
 - (i) Annual Accounts of the Central Pollution Control Board, Delhi, for the year 1993-94, together with Audit Report thereon.

- (ii) Annual Accounts of the Central Pollution Control Board, Delhi, for the year 1994-95, together with Audit Report thereon.
- (iii) Annual Accounts of the Central Pollution Control Board, Delhi, for the year 1995-96, together with Audit Report thereon.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1995-96 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1995-96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 1995-96 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the One hundred Fifty-fifth Report (Hindi and English versions) of Law Commission on Narcotic Drugs and Psychotropic Substances Act, 1985 (Act No. 61 of 1985), July, 1997.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Sikkim Livestock Processing and Development Corporation Limited, Gangtok, for the years 1988-89 to 1993-94.
 - (ii) Annual Report of the Sikkim Livestock Processing and Development Corporation Limited, Gangtok, for the years 1988-89 to 1993-94, alongwith Audited Accounts.

10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th August, 1997, Rajya Sabha passed the Indira Gandhi National Open University (Amendment) Bill, 1997.

5. Bill as passed by Rajya Sabha-Laid on the Table

The Indira Gandhi National Open University (Amendment) Bill, 1997.

- 6. Report of Committee on Public Undertakings

Prof. (Smt.) Rita Verma presented the Eleventh Report (Hindi and English versions) of the Committee on Public Undertakings on "Sickness in Public Undertakings".

7. Report of the Committee on Petitions

Shri Dileep Sanghani presented the Fourth Report (Hindi and English versions) of the Committee on Petitions.

8. Matters Under Rule 377

- (1) Shrimati Kamal Rani raised a matter regarding need to sanction adequate funds for protection and conservation of Archaeological sites at Ghatampur, U.P.
- (2) Shri Girdhari Lal Bhargava raised a matter regarding need to handover Sambhar Salt Lake to State Government of Rajasthan.
- (3) Shrimati Lakshmi Panabaka raised a matter regarding need to clear the proposals of Andhra Pradesh Government for providing drinking water in various parts of the State.
- (4) Shri Bijoy Handique raised a matter regarding need to take steps to protect Sankosh and Gangadhar river basins from going dry in Assam.
- (5) Shri Virendra Kumar Singh raised a matter regarding need to provide funds to State Government of Bihar for Industrial development of Aurangabad district.

- (6) Shri T. Govindan raised a matter regarding need to provide in free facilities to Khadi and Village Industries in the country.
- (7) Shri Chitta Basu raised a matter regarding need to further probe into death of Netaji Subhash Chandra Bose.
- (8) Shri Sriballav Panigrahi raised a matter regarding need to provide adequate funds to State Government of Orissa for promoting tourism in the State.

9. Supplementary Demands for Grants (Railways) for 1997-98

Time taken: 11 hrs. 07 mts.

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of Budget (Railways) for 1997-98 continued.

Shri Ram Vilas Paswan replied to the debate.

The Supplementary Demands for Grants Nos. 2 and 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) 1997-98, were voted in full.

10. Government Bill-Introduced

The Appropriation (Railways) Nos. 4 Bill, 1997.

11. Government Bill-Passed

The Appropriation (Railways) Nos. 4 Bill, 1997.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

The following Members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Sontosh Mohan Dev
- (3) Col. Rao Ram Singh

Shri Ram Vilas Paswan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The Motion was adopted and the Bill was passed.

12. Supplementary Demands for Grants (General) for 1997-98

Time recommended by BAC: 2 hrs.
Time taken: 1 hr. 57 mts.

Discussion on the Supplementary Demands for Grants Nos. 2, 4 to 6, 9 to 11, 14, 15, 22, 23, 26, 28, 34, 35, 38, 43, 46, 47, 50, 52, 54, 55, 57 to 59, 62, 66, 67, 70, 74, 77, 78, 80, 81, 83, 86, 88, 89, 98 to 102, in respect of Budget (General) for 1997-98, commenced.

The following members took part in the debate:—

- (1) Prof. Chaman Lal Gupta
- (2) Prof. P. J. Kurien
- (3) Shri Chitta Basu
- (4) Shri Ram Nagina Mishra
- (5) Shri P. Namgyal
- (6) Shri George Fernandes
- (7) Prof. Ompal Singh 'Nidar' (speech unfinished)

The discussion was not concluded.

13 Discussion Under Rule 193

Time taken: 6 hrs. 04 mts.

Discussion on the need for streamlining the Public Distribution System, raised by Shri Sriballav Panigrahi on the 7th August, 1997 continued.

The following members took part in the debate:-

- (1) Shri P. C. Chacko
- (2) Shri Sabastian Paul

- (3) Prof. Rasa Singh Rawat
- (4) Shri Mohan Rawale
- (5) Shri Dileep Singh Bhuria

Shri Raghuvans Prasad Singh replied to the discussion. The discussion was concluded.

≠14. Government Bill—Introduced

The Presidential and Vice-Presidential Elections (Second Amendment) Bill. 1997.

15. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1997, was laid on the Table.

7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th August, 1997).

S. GOPALAN, Secretary-General.

^{*}At 6.25 P.M.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, August 13, 1997/Shravana 22, 1919 (Saka)

No. 113

11 A.M.

1. Starred Questions

Starred Question Nos. 301—304 were orally answered. Replies to Starred Question Nos. 305—320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3340—3526 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:--

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 1995-96, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A Statement (Hindi and English versions) (i) correcting the reply given on the 23rd July, 1997 to Unstarred Question No. 16 by Shri Jai Prakash, M.P. (Hardoi) regarding Allotment of DDA Flats and (ii) the reasons for delay in correcting the reply.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Madras, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre Kamla Nehru Memorial Hospital, Allahabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre Kamla Nehru Hospital, Allahabad, for the year 1995-96.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 1995-96.

- 1) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 1995-96.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

4. Report of Committee on Absence of Members from the sittings of the House

Shri A.G.S. Rambabu presented the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.06 P.M.)

5. Report of the Business Advisory Committee

Shri Srikanta Kumar Jena presented the Sixteenth Report of the Business Advisory Committee.

6. Matters under Rule 377

- (1) Shri Vidyasagar Sonker raised a matter regarding need to ensure that Scheduled Castes get benefit of LPG Agency/Petrol Dealership provided under Reserved Quota.
- (2) Shri Prabhu Dayal Katheria raised a matter regarding need to provide adequate funds to State Government of Uttar Pradesh for industrial development of Ferozabad.

- (3) Shri Dada Baburao Paranjpe raised a matter regarding need to provide financial assistance to State Government of Madhya Pradesh for providing relief to the people affected by earthquake particularly in Jabalpur region.
- (4) Shri P. Namgyal raised a matter regarding need to declare Argon and Sayeed ethnic groups of Ladakh as Scheduled Tribe.
- (5) Shri S. Ajaya Kumar raised a matter regarding need for construction of a railway overbridge at Wadakkanchery in Trissur district, Kerala.
- (6) Shri N. Dennis raised a matter regarding need for early execution of maintenance work of Tamilnadu part of the Trivandrum—Kanyakumari National Highway No. 47.
- (7) Shri Brahamanand Mandal raised a matter regarding need to sanction adequate funds to develop Munghyr in Bihar as a tourist resort.
- (8) Shri K.P. Singh Deo raised a matter regarding need to take concrete steps to stop poaching of leopards and tigers.
- 7. Supplementary Demands for Grants (General) for 1997-98

Time taken: 3 hrs. 55 mts.

Discussion on the Supplementary Demands for Grants Nos. 2, 4 to 6, 9 to 11, 14, 15, 22, 23, 26, 28, 34, 35, 38, 43, 46, 47, 50, 52, 54, 55, 57 to 59, 62, 66, 67, 70, 74, 77, 78, 80, 81, 83, 86, 88, 89, 98 to 102 in respect of Budget (General) for 1997-98, continued:—

The following members took part in the debate:—

- (1) Prof. Ompal Singh 'Nidar'
- (2) Shri Nirmal Kanti Chatterjee
- (3) Shri P.C. Chacko
- (4) Shri Suresh R. Jadhav
- (5) Shri Sukdeo Paswan
- (6) Shri K.H. Muniyappa
- (7) Shri Bhakta Charan Das
- (8) Shri Mangat Ram Sharma
- (9) Shri Ramashray Prasad Singh

- (10) Shri Virendra Kumar Singh
- (11) Shri Ranen Barman
- (12) Prof. Prem Singh Chandumajra
- (13) Shri Brahamanand Mandal
- (14) Shri Sriballabh Panigrahi

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 2, 4 to 6, 9 to 11, 14, 15, 22, 23, 26, 28, 34, 35, 38, 43, 46, 47, 50, 52, 54, 55, 57 to 59, 62, 66, 67, 70, 74, 77, 78, 80, 81, 83, 86, 88, 89, 98 to 102 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants General for 1997-98 were voted in full.

8. Government Bill — Introduced

THE APPROPRIATION (NO. 4) BILL, 1997.

9. Government Bill — Passed

THE APPROPRIATION (NO. 4) BILL, 1997.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Prof. Rasa Singh Rawat

Shri P. Chidambaram replied to the debate.

Shri Chaturanan Mishra also replied to the points raised by members.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned at 5.23 p.m. and re-assembled at 5.53 p.m.)

*10 Statutory Resolution-Negatived

Dr. T. Subbarami Reddy moved the following Resolution:-

"That this House disapproves of the Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1997 (No. 13 of 1997) promulgated by the President on June 5, 1997."

1

After discussion as indicated in para 11 (I) below, the Resolution was negatived.

11. Government Bills-Passed

*(I) THE PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (SECOND AMENDMENT) BILL, 1997.

The motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The following members took part in the combined discussion on the Resolution (vide para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Satya Pal Jain
- (2) Shri Sontosh Mohan Dev
- (3) Shri Sabastian Paul
- (4) Shri Santosh Kumar Gangwar

Shri Ramakant D. Khalap replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed, was moved by Shri Ramakant D. Khalap.

Shri George Fernandes took part in the debate.

The motion was adopted, and the Bill, as amended, was passed.

^{*}Discussed together.

(II) THE COTTON GINNING AND PRESSING FACTORIES (REPEAL) BILL, 1997.

The motion for consideration of the Bill was moved by Shri R. L. Jalappa.

The following members took part in the debate:—

- (1) Shri Annasahib M. K. Patil
- (2) Shri Sunil Khan

Shri R. L. Jalappa replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. L. Jalappa.

The motion was adopted and the Bill was passed.

(III) THE INDIRA GANDHI NATIONAL OPEN UNIVERSITY (AMENDMENT) BILL, 1997, AS PASSED BY RAJYA SABHA:

The motion for consideration of the Bill was moved by Shri Muhi Ram Saikia.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri George Fernandes
- (3) Prof. Ompal Singh 'Nidar'
- (4) Shri Ramesh Chennithala
- (5) Shri Santosh Kumar Gangwar
- (6) Shri Samik Lahiri

Shri S. R. Bommai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. R. Bommai. The motion was adopted and the Bill was passed.

12. Government Bill—Introduced

THE INCOME-TAX (SECOND AMENDMENT) BILL, 1997.

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th August, 1997).

S. GOPALAN, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, August 14, 1997/Shravana 23, 1919 (Saka)

No. 114

11 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri C. Ramasamy Mudaliar who was a member of First Lok Sabha.

He also made reference to loss of several lives and property on account of inclement weather and flash floods in Shimla and Kinnaur districts of Himachal Pradesh.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 321—325, were orally answered. Replies to Starred Question Nos. 326—340 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3527—3756 were laid on the Table.

4. Papers Laid on the Tabl:

The following papers were laid on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Calcutta, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 132(E) published in Gazette of India dated the 6th March,
 1997 containing corrigendum to the Notification No.
 G.S.R. 891(E) dated the 24th November, 1992.
 - (ii) G.S.R. 159(E) published in Gazette of India dated the 19th March, 1997 approving the Madras Port Trust (Leave) (Amendment) Regulations, 1997.
 - (iii) G.S.R. 222(E) published in Gazette of India dated the 15th April,
 1997 containing corrigendum to the Notification No.
 G.S.R. 568(E) dated the 23rd August, 1993.

- (iv) G.S.R. 274(E) published in Gazette of India dated the 23rd May, 1997 approving the Mormugao Port Employees (Leave) (Amendment) Regulations, 1997.
- (v) G.S.R. 279(E) published in Gazette of India dated the 28th May, 1997 approving the Amendments to the New Mangalore Port Trust (Welfare Fund) Regulations, 1997.
- (vi) G.S.R. 319(E) published in Gazette of India dated the 12th June, 1997 approving the Jawaharlal Nehru Port Trust (Contributory Medical benefit after retirement) Regulations, 1997.
- (vii) G.S.R. 313(E) published in Gazette of India dated the 5th June, 1997 approving the Calcutta Port Trust Employees (Haldia Dock Complex) (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
- (viii) G.S.R. 320(E) published in Gazette of India dated the 12th June, 1997 approving the Mormugao Port Employees (Grant of advances for purchase of conveyances) (Amendment) Regulations, 1997.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
 - (i) The Punjab National Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. PNB/DAC/P/2/97 in Gazette of India dated the 24th May, 1997.
 - (ii) The Andhra Bank (Officers') Service (Amendment) Regulations 1997 published in Notification No. 6663/A1/1318 in Gazette of India dated the 25th April, 1997.
 - (iii) The Bank of Maharashtra (Officers') Service (Amendment) Regulations 1996 published in Notification No. AXI/ST/OSC/14046/96 in Gazette of India dated the 17th May, 1997.
 - (iv) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 1996 published in Notifications No. PAD/177 in Gazette of India dated the 7th December, 1996.

- (v) The Indian Overseas Bank (Officers') Service (Amendment) Regulations 1996 published in Notifications No. PAD/177 in Gazette of India dated the 7th December, 1996.
- (vi) The Imperial Bank of India Empolyees' Pension and Guarantee Fund (Amendment) Rules, 1997 published in Notifications No. CDO/ADM/SPL/7596 in Gazette of India dated the 5th April, 1997.
- (vii) The State Bank of India Empolyees' Pension Fund (Amendment) Rules, 1997 published in Notifications No. CDO/ADM/SPL/ 7597 in Gazette of India dated the 5th April, 1997.
- (viii) The Union Bank of India Officer Empolyees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notifications No. 3(f)/20-12-96 in Gazette of India dated the 1st March, 1997.
 - (ix) The Syndicate Bank (Officers) Service (Amendment) Regulations, 1996 published in Notification No. 2367/0089/S/PD:IRD(O) in Gazette of India dated the 2nd November, 1996.
 - (x) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1986 published in Notification No. HO/Legal/0938 in Gazette of India dated the 25th January, 1997.
 - (xi) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. HO/Legal/1236 in Gazette of India dated the 5th April, 1997.
- (9) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Controller and Auditor General thereon.
 - (b) (i) A Review by the Government of the working of the National Jute Manufactures Corporation Limited, Calcutta for the year 1994-95.

- (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta for the year 1994-95, alongwith Audited Accounts and comments of the Controller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I and II), for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume-I and II), for the year 1995-96.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hind: and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi for the year 1995-96.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Dellhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (14A) A statement (Hindi and English versions) correcting the reply given on the 24th July, 1997 to Unstarred Question No. 380 by S/Shri Suresh Prabhu, T. Subbarami Reddy, G. A. Charan Reddy, R. Sambasiva Rao and Yellaiah Nandi, M.Ps regarding setting up of Power Projects with German Assistance and (ii) the reasons for delay in correcting the reply.

- (15) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development, for the year 1996-97.
 - (ii) Memorandum of Understanding between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development, for the year 1997-98.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 1995-96.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1995-96 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Book Trust, India New Delhi, for the year 1995-96.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—
 - (i) The Service Tax (Second Amendment) Rules, 1997 published in Notification No. G.S.R. 316 (E) in Gazette of India dated the 6th June, 1997 together with an explanatory memorandum.
 - (ii) The Service Tax (Third Amendment) Rules, 1997 published in Notification No. G.S.R. 346 (E) in Gazette of India dated the 26th June, 1997 together with an explanatory memorandum.

- (iii) G.S.R. 347 (E) published in Gazette of India dated the 26th June, 1997 together with an explanatory memorandum seeking to exempt service tax leviable on an amount equivalent to forty per cent of the gross amount charged from the client by the mandap keeper for the services rendered by him in cases where the mandap keeper also provides catering services and the bill issued to the client indicates that it is inclusive of charges for such service.
- (iv) G.S.R. 348 (E) published in Gazette of India dated the 26th June, 1997 together with an explanatory memorandum seeking to exempt from the levy of service tax any amount in excess of the commission received by the air travel agent from the airline for booking of passage for travel by air.
- (v) The Service Tax (Fourth Amendment) Rules, 1997 published in Notification No. G.S.R. 358 (E) in Gazette of India dated the 2nd July, 1997 together with an explanatory memorandum.
- (vi) G.S.R. 359 (E) published in Gazette of India dated the 2nd July, 1997 together with an explanatory memorandum seeking to exempt from the levy of service tax the value of taxable service rendered by a consulting engineer to a client in respect of any project based in a foreign country provided the charges for the same are received in convertible foreign exchange.
- (vii) The Service Tax (Fifth Amendment) Rules, 1997 published in Notification No. G.S.R. 386 (E) in Gazette of India dated the 11th July, 1997 together with an explanatory memorandum.
- (21) A copy each of the following Notifications (Hindi and English versions) issued under section 88 of the Finance Act, 1997:—
 - (i) G.S.R. 315 (E) published in Gazette of India dated the 6th June, 1997 together with an explanatory memorandum seeking to bring into force the provisions of section 88 of the Finance Act, 1997 with effect from the 15th June, 1997 subject to certain specified conditions.
 - (ii) G.S.R. 345 (E) published in Gazette of India dated the 26th June, 1997 together with an explanatory memorandum seeking to bring into force with effect from the 1st July, 1997 the service tax on the taxable services, provided by an air travel agent and a mandap keeper.

- (iii) G.S.R. 357 (E) published in Gazette of India dated the 2nd July, 1997 together with an explanatory memorandum seeking to bring into force with effect from the 7th July, 1997 the service tax on the taxable services, provided by the consulting engineer and a manpower recruitment agency.
- (iv) G.S.R. 385 (E) published in Gazette of India dated the 11th July, 1997 together with an explanatory memorandum appointing the 16th July, 1997, as the date on which the service tax on taxable service to come into force.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 249(E) published in Gazette of India dated the 7th May, 1997 together with an explanatory memorandum seeking to amend Notification No. 11/97-Cus., dated the 1st March, 1997 so as to prescribe concessional rates of customs duty on various goods specified therein.
 - (ii) G.S.R. 250(E) published in Gazette of India dated the 7th May, 1997 together with an explanatory memorandum seeking to amend Notification No. 13/97-Cus., dated the 1st March, 1997.
 - (iii) G.S.R. 276(E) published in Gazette of India dated the 26th May, 1997 together with an explanatory memorandum seeking to exempt petroleum crude during the period 23rd July, 1996 to 25th May, 1997, from so much of the additional duty of customs as is equal to the cess leviable on domestically produced petroleum crude.
 - (iv) G.S.R. 322(E) published in Gazette of India dated the 13th June, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March. 1997.
 - (v) G.S.R. 373(E) published in Gazette of India dated the 9th July, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.

- (vi) G.S.R. 272(E) published in Gazette of India dated the 23rd May, 1997 together with an explanatory memorandum seeking to allow duty free import of gold, gold findings, mountings or solders under Exim Policy and also to rescind the Notification No. 182/92-Cus., dated the 6th May, 1992.
- (vii) G.S.R. 302(E) published in Gazette of India dated the 3rd June, 1997 together with an explanatory memorandum regarding exemption to goods mentioned in the table therein when imported into India from the whole of the basic and additional duties of Customs leviable thereon subject to certain conditions.
- (viii) G.S.R. 360(E) published in Gazette of India dated the 3rd July, 1997 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
 - (ix) G.S.R. 261(E) published in Gazette of India dated the 14th May, 1997 together with an explanatory memorandum regarding exemption to almonds from the whole of special duty of custom leviable thereon.
 - (x) G.S.R. 262(E) published in Gazette of India dated the 14th May, 1997 together with an explanatory memorandum rescinding the Notification No. 20/97 — Cus. dated the 1st March, 1997.
 - (xi) G.S.R. 333(E) published in Gazette of India dated the 20th June, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on the specified catalysts, originating in or exported from Denmark at the rates specified therein depending upon whether the goods are imported under Project Imports.
- (xii) G.S.R. 369(E) published in Gazette of India dated the 7th July, 1997 together with an explanatory memorandum making certain amendments in the Notifications No. 11/97-Cus., dated the 1st March, 1997.
- (xiii) G.S.R. 402(E) published in Gazette of India dated the 22nd July, 1997 together with an explanatory memorandum making certain amendments in the Notifications No. 11/97-Cus., dated the 1st March, 1997.

- (xiv) G.S.R. 260(E) published in Gazette of India dated the 14th May, 1997 together with an explanatory memorandum seeking to amend Notification No. 42/96-Cus., dated the 23rd July, 1996 so as to notify Urban Distribution Development projects of Andhra Pradesh State Electricity Board in Hyderabad and Tirupati towns as projects of national importance so as to extend concessional project assessment rate for import of equipment, machinery etc. for these projects.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act. 1944:—
 - (i) The Central Excise (Third Amendment) Rules, 1997 published in Notification No. G.S.R. 239(E) in Gazette of India dated the 1st May, 1997, together with an explanatory memorandum.
 - (ii) G.S.R. 314(E) published in Gazette of India dated the 6th June, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
 - (iii) G.S.R. 329(E) published in Gazette of India dated the 19th June, 1997 together with an explanatory memorandum seeking to extend the provisions of section 4A of the Central Excise Act, 1944 to cosmetics and toiletries with effect from 1st July, 1997.
 - (iv) G.S.R. 330(E) published in Gazette of India dated the 19th June, 1997 together with an explanatory memorandum seeking to provide fifty per cent of the retail sale price as abatement for the purposes of determining the assessable value on which excise duty in respect of cosmetics and toiletries is payable.
 - (v) G.S.R. 334(E) published in Gazette of India dated the 20th June, 1997, together with an explanatory memorandum making certain amendments in the Notification No. 140/83-CE, dated the 5th May, 1983.
 - (vi) G.S.R. 356(E) published in Gazette of India dated the 2nd July, 1997 together with an explanatory memorandum seeking to

- exempt strips of cupro-nickel and aluminium magnesium when manufactured on job work basis out of wasted and scrap cleared from an India Government Mint.
- (vii) G.S.R. 244(E) published in Gazette of India dated the 7th May, 1997 together with an explanatory memorandum prescribing concessional rates of Excise duty on various goods specified therein.
- (viii) G.S.R. 245(E) published in Gazette of India dated the 7th May, 1997 together with an explanatory memorandum seeking to extend the benefit of SSI exemption scheme to uncut grey woven weft pile fabrics of cotton manufactured from unprocessed cotton yarn.
 - (ix) G.S.R. 246(E) published in Gazette of India dated the 7th May, 1997 together with an explanatory memorandum seeking to exempt specify goods from the so much of duty of excise leviable thereon as is in excess of the amount of duty calculated on the value equivalent to fifty per cent of the maximum retail price declared on the package in which such goods are sold in retail.
 - (x) G.S.R. 247(E) published in Gazette of India dated the 7th May, 1997 together with an explanatory memorandum seeking to exempt additional duty of excise on chewing tobacco.
 - (xi) G.S.R. 248(E) published in Gazette of India dated the 7th May, 1997 together with an explanatory memorandum seeking to reduce excise duty on fruit juice based drinks.
- (xii) G.S.R. 263(E) published in Gazette of India dated the 14th May, 1997 together with an explanatory memorandum making certain amendments in Notification No. 4/97-CE, dated the 1st March, 1997.
- (xiii) G.S.R. 264(E) published in Gazette of India dated the 14th May, 1997 together with an explanatory memorandum rescinding two Notifications mentioned therein.
- (xiv) G.S.R. 389(E) published in Gazette of India dated the 15th July, 1997 containing corrigendum to the Notification No. G.S.R. 145(E) dated the 12th March, 1997.

- (xv) The Central Excise (Fifth Amendment) Rules, 1997 published in Notification No. G.S.R. 376(E) in Gazette of India dated the 9th July, 1997 together with an explanatory memorandum.
- (xvi) G.S.R. 394(E) published in Gazette of India dated the 16th July, 1997 notifying the Central Excise (Fifth Amendment) Rules, 1997 to come into force on the 16th July, 1997.
- (xvii) G.S.R. 437(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum rescinding four notifications dated the 25th July, 1997 mentioned therein.
- (xviii) G.S.R. 438(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum prescribing with effect from the 1st August, 1997, a rate of Rs. 750 per metric tonne of the annual capacity of production as the duty of excise chargeable on specified ingots and billets of non-alloy steel.
 - (xix) G.S.R. 439(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum prescribing with effect from the 1st August, 1997, a rate of Rs. 400 per metric tonne of the annual capacity of production as the duty of excise chargeable on specified hot re-rolled products of nonalloy steel.
 - (xx) G.S.R. 440(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum seeking to exempt waste and scrap arising during the manufacture of ingots and billets in an induction furnace unit and hot re-rolled products in a hot re-rolling mill when such units pay duty of excise.
 - (xxi) G.S.R. 441(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum seeking to prescribe certain specific rates of duty on manufacture of ingots and billets in an induction furnace unit and hot re-rolled products in a hot re-rolling mill.
- (xxii) G.S.R. 442(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum making certain amendments in the notification No. 38/97-CE, dated the 27th June, 1997.

- (xxiii) G.S.R. 443(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 16/97-CE, dated the 1st April, 1997.
- (xxiv) G.S.R. 444(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum seeking to rescind five notifications dated the 25th July, 1997 mentioned therein.
- (xxv) G.S.R. 445(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum notifying with effect from the 1st August, 1997, ingots and billets of non-alloy steel so as to enable collection of excise duty on these ingots and billets on the basis of the annual capacity of the factory manufacturing.
- (xxvi) G.S.R. 446(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum notifying with effect from the 1st August, 1997, specified hot re-rolled products of non-alloy steel so as to enable collection of excise duty on these products on the basis of the annual capacity of production of the factory manufacturing.
- (xxvii) G.S.R. 449(E) published in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 5/94-CE, dated the 1st March, 1994.
- (xxviii) The Hot Re-rolling Steel Mills Annual Capacity Determination Rules, 1997 published in Notification No. G.S.R. 447(E) in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum.
 - (xxix) The Central Excise (Seventh Amendment) Rules, 1997 published in Notification No. G.S.R. 448(E) in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum.
- (24) A copy of the Customs Tariff (Identification and Assessment of Safegauard Duty) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated the 29th July, 1997 together with an explanatory memorandum, under sub-section (7) of section 8B of the Customs Tariff Act, 1975.

- (25) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act. 1992:—
 - (i) The Securities and Exchange Board of India (Mutual Funds) Amendment Regulations, 1996 published in Notification No. S.O. 327(E) in Gazette of India dated the 15th April, 1997.
 - (ii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 1997 published in Notification No. S.O. 495(E) in Gazette of India dated the 10th July, 1997.
- (26) A copy of the Debts Recovery Tribunal (Procedure) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 328(E) in Gazette of India dated the 19th June, 1997 together with a corrigendum thereto published in Notification No. G.S.R. 405(E) dated the 25th July, 1997 under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

(1)	Shri S.D.N.R. Wadiyar	30 April, 1997 to 16 May, 1997
(2)	Shri G. Mallikarjunappa	21 and 22 April, 1997 and 30 April, 1997 - to 16 May, 1997.
(3)	Shri Anant Kumar Hegde	23 July 1997 to 14 August 1997

6. Minutes of Committee on Private Members' Bills and Resolutions

Shri Suraj Bhan laid on the Table the Minutes (Hindi and English versions) of the Tenth and Eleventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Report of the Estimates Committee

Shri Rupchand Pal presented the Eighth Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Forty-Ninth Report (Tenth Lok Sabha) on Ministry of Finance (Department of Revenue)—Customs Clearance at International Airports.

/ 8. Report of the Public Accounts Committee

Shri Prithviraj D. Chavan presented the Fifteenth Report (Hindi and English versions) of the Public Accounts Committee on Irregular expenditure on local insulation of G.I. Wire.

9. Report of Select Committee

Shri Amar Roy Pradhan presented the Report (Hindi and English versions) of the Select Committee on the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.

10. Evidence before Select Committee

Shri Amar Roy Pradhan laid on the Table the record of evidence tendered before the Select Committee on the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.

11. Report of the Standing Committee on Transport and Tourism

Shri P. C. Chacko laid the Thirtieth Report (Hindi and English versions) of the Standing Committee on Transport & Tourism on Functioning of Indian Airlines and Alliance Air.

12. Motion regarding Sixteenth Report of the Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:-

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 13th August, 1997."

The motion was adopted.

13. Statement by Minister

The Minister of Home Affairs made a statement regarding abduction of Shri Sanjay Gosh—A social worker in Assam.

(Lok Sabha adjourned at 2.04 P.M. and re-assembled at 3.06 P.M.)

14. Matters Under Rule 377

- (1) Shri Devi Bux Singh raised a matter regarding need to check environmental pollution caused by bone and leather mills at Unnao (U.P.).
- (2) Shri Laxmi Narayan Pandey raised a matter regarding need to take steps to make units of Cement Corporation of India at Naya Gaon, Madhya Pradesh viable.
- (3) Shri Narendra Budania raised a matter regarding need to increase the quantity of foodgrains provided to the people living below poverty line under Public Distribution System.
- (4) Shri V.M. Sudheeran raised a matter regarding need to supply adequate liquid natural gas to Koyamkulam Thermal Station, Kerala to meet the power crisis in the State.
- (5) Shri V.P. Shanmugasundram raised a matter regarding need to provide more telecommunication facilities in Erode, Tamilnadu.
- (6) Shri Harivansh Sahai raised a matter regarding need to look into the implementation of centrally sponsored schemes in Balia district, U.P.
- (7) Shri Madhukar Sirpotdar raised a matter regarding need to ensure payment of statutory price to sugarcane growers in Maharashtra.
- (8) Shri Amar Pal Singh raised a matter regarding need for early commissioning of sugar mills issued licences particularly in Meerut, U.P.
- (9) Shri V. Dhananjay Kumar raised a matter regarding need to connect Kodagu district in Karnataka by rail.
- (10) Shri Ram Bahadur Singh raised a matter regarding need to look into the alleged irregularities in disbursement of loan to the farmers by Bihar State Land Development Bank.
- (11) Prof. Prem Singh Chandumajra raised a matter regarding need to declare certain roads in Punjab as National Highways.

15. Private Member's Resolution—Under consideration

Further discussion on the following resolution moved by Shri Sriram Chauhan on the 1st August, 1997, continued:—

"This House expresses its grave concern over the widespread corruption in every walk of life and urges upon the Government to take stringent action to eradicate this evil."

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Ramesh Chennithala
- (3) Shri Subrata Mukherjee
- (4) Shri Girdhari Lal Bhargava
- (5) Shri Anadi Charan Sahu
- (6) Shri Anand Mohan
- (7) Shri Sukdeo Paswan
- (8) Shri Nitish Kumar
- (9) Shri V.V. Raghavan (speech unfinished)

The discussion was not concluded.

16. Government Bills-Introduced

- (1) THE LEGISLATIVE COUNCILS BILL, 1997
- (2) THE ELECTRICITY REGULATORY COMMISSIONS BILL, 1997

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th August, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-2031LS-14-8-1997.

BULLETIN --- PART I

(Brief Record of Proceedings)

Tuesday, August 26, 1997/Bhadra 4, 1919 (Saka)

No. 115

11 A.M.

M. Was

1. Obituary Reference

The Speaker made reference to the passing away of Shri Dwarka Nath Das, sitting member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Announcement by the Speaker

The Speaker made the following announcement:—

"Hon'ble Members, it is with a great sense of pride that we have gathered here for the special session of Lok Sabha to commemorate the golden jubilee of our independence.

As you are aware, I have had prolonged discussions with leaders of parties and groups about the format of the discussion to be held during the special session. It was ultimately decided to have discussion on a motion as listed in today's List of Business. It was also decided that no formal business will be transacted during the special session.

Hon'ble Members will appreciate that the motion has been drawn in very wide terms and has a very large canvass. I would rather not lay down specific guidelines for the discussion but it would be my earnest appeal to all sections of the House, that it would not be necessary for each speaker to try to dilate on all the aspects of the motion. In order to have a meaningful discussion within the time at our disposal, the members would do well to concentrate while speaking, only on one of the subjects listed in the motion which may be the area of their special interest. This, I feel, will minimise repetition and at the

same time provide opportunity to a greater number of members to participate in the discussion.

I may further inform the House that it was also decided during deliberations in meetings with leaders that discussion on the motion may not be on party lines. Free and frank expression of views with constructive criticism as well as appreciation wherever called for, and concrete suggestions for improvement would therefore, best set the tone for the discussion.

For enabling as many Members as possible to speak within the limited available time, it has been agreed at the Leaders meeting that the time limit for each Member may be restricted to ten minutes. Leaders would however, be allotted more time.

The decision is today's meeting of Leaders is that the Leader of each political Party will get twenty minutes. I do not want to limit time for Shri Vajpayee who will move the Motion.

I solicit kind cooperation of Members in sticking to the time schedule. The entire proceedings of the special Session are being telecast live. In order that the daily scheduled news builletins in Hindi, English and Urdu which are telecast from 2.00 P.M. to 2.35 P.M. are not disturbed, it has been decided that the House may observe lunch time from 1.35 P.M. to 2.35 P.M. instead of from 1 P.M. to 2.P.M. It has also been decided today that in order to enable more Members to participate the House will sit one hour more everyday, that is up to 7.00 P.M. I may also add that it becomes a duty of each one of us to maintain the dignity and decorum of the House during the special Session to enhance the solemnity of the occasion."

3. Address by Speaker

The Speaker addressed the House under Rule 360.

4 Motion—Under Consideration

Time available: 28 hrs. Time taken: 6 Hrs. 10 Mts. Balance: 21 Hrs. 50 Mts.

Shri Atal Bihari Vajpayee moved the following motion:—

"That this House do consider the state of our democracy and democratic institutions, the economic situation, the position of infrastructure, achievements

and potential in the field of science and technology and the state of human development in the country".

The following members took part in the discussion:—

- 1. Shri Madhay Rao Scindia
- 2. Shri Sharad Yadav

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(Lok Sabha adjourned at 1.41 P.M. and reassembled at 2.48 P.M.)

- 3. Shri Somnath Chatterjee
- 4. Shri Prakash Vishwanath Paranipe
- 5. Shri Chaturanan Mishra
- 6. Shri Jag Mohan
- 7. Shri P. R. Das Munsi
- 8. Shri Chitta Basu
- 9. Shri P. Kodanda Ramaiah
- 10. Shri George Fernandes
- 11. Shri Major Singh Uboke
- 12. Shri Anant Kumar
- 13. Dr. Girija Vyas (Speech unfinished)

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th August, 1997)

S. GOPALAN, Secretary-General.

BULLETIN -- PART I

(Brief Record of Proceedings)

Wednesday, August 27, 1997/Bhadra 5, 1919 (Saka)

No. 116

11 A.M.

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1. Obituary Reference

The Speaker made reference to the passing away of Shri Babunath Singh who was a member of First to Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Motion-Under Consideration

Time available: 28 hrs. Time taken: Hrs. 14 Mts. 48

Balance: Hrs. 13 Mts. 12

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 26th August, 1997, continued:—

"That this House do consider the state of our democracy and democratic institutions, the economic situation, the position of infrastructure, achievements and potential in the field of science and technology and the state of human development in the country."

The following members took part in the discussion:—

- 1. Dr. Girija Vyas
- 2. Shri Chandra Shekhar
- 3. Shri Virendra Kumar Singh
- 4. Shri Sunder Lal Patwa

- 5. Shri Sharad Pawar
- 6. Smt. Geeta Mukherjee

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.41 P.M.)

- 7. Col. Rao Ram Singh
- 8. Shri Kanshi Ram
- 9. Kumari Mamata Banerjee
- 10. Shri N.V.N. Somu
- 11. Shri G.G. Swell
- 12. Dr. M. Jagannath
- 13. Shri N.K. Premachandran
- 14. Shri Nitish Kumar
- 15. Shri Santosh Kumar Gangwar
- 16. Shri N.S.V. Chitthan
- 17. Shri Syed Masudal Hossain
- 18. Shri Anant Gangaram Geete
- 19. Shri Nawal Kishore Sharma
- 20. Shri Ram Kripal Yadav
- 21. Dr. Prabin Chandra Sarma
- 22. Shri Lal Bihari Tiwari
- 23. Shri Manoranian Bhakta

The discussion was not concluded.

8.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th August, 1997)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-2126LS-27-8-1997.

BULLETIN -- PART I

(Brief Record of Proceedings)

Thursday, August 28, 1997/Bhadra 6, 1919 (Saka)

No. 117

11 A.M.

1. Motion-Under Consideration

Time Taken: 32 Hrs. 13 Mts.

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 26th August, 1997, continued:-

"That this House do consider the state of our democracy and democratic institutions, the economic situation, the position of infrastructure, achievements and potential in the field of science and technology and the state of human development in the country".

The following members took part in the discussion:-

- 1. Shri P. V. Narasimha Rao
- 2. Shrimati Sushma Swara;
- 3. Shri Mulayam Singh Yadav
- 4. Shri Surender Singh
- 5. Shri Shivraj V. Patil
- 6. Shri Surjit Singh Barnala
- 7. Shri Satyadeo Singh
- 8. Shri Qamarul Islam
- 9. Shri E. Ahamed
- 10. Shri Shibu Soren
- 11. Dr. Arvind Sharma
- 12. Kum. Uma Bharati

(Lok Sabha adjourned at 1.46 P.M. and re-assembled at 2.57 P.M.)

- 13. Smt. Sandhya Bauri
- 14. Smt. Meira Kumar
- 15. Smt. Vasundhara Raje
- 16. Shri Pitambar Paswan
- 17. Shri L. Balaraman
- 18. Shri Sultan Salahuddin Owaisi
- 19. Smt. Rajani Patil
- 20. Shri Iliyas Azmi
- 21. Shri Naveen Patnaik
- 22. Shri Satpal Maharai
- 23. Prof. Chaman Lal Gupta
- 24. Shri Suresh Prabhu
- 25. Shri Sanat Mehta
- 26. Shri Neil Aloysius O' Brien
- 27. Shri Manabendra Shah
- 28. Dr. Debi Prasad Pal
- 29. Shri Badal Choudhury
- 30. Shri K.S. Rayadu
- 31. Shri Ratilal Kalidas Verma
- 32. Shri Prithviraj D. Chavan
- 33. Shri Brij Bhushan Tiwari
- 34. Dr. Ramvilas Vadanti
- 35. Shri R. Gangagurusamy
- 36. Prof. P.J. Kurien
- 37. Dr. Jayanta Rongpi
- 38. Shri I.D. Swami
- 39. Shri Narayan Gajanan Athawalay
- 40. Shri Ramashray Prasad Singh
- 41. Shri S.K. Kaarvendhan
- 42. Shri Vishambhar Prasad Nishad
- 43. Shri Dileep Singh Bhuria
- 44. Prof. Ompal Singh 'Nidar'
- 45. Shri Shivanand Hemappa Koujalgi
- 46. Shri Hansraj Ahir
- 47. Shri R.R. Pramanik
- 48. Shri Ramesh Chennithala
- 49. Shri Pundlikrao Ramji Gawali
- 50. Shri Lalmuni Chaubey

- 51. Shri Sukdeo Paswan
- 52. Shri Iswar Prasanna Hazarika
- 53. Shri D.P. Yadav
- 54. Dr. M.P. Jaiswal
- 55. Shri Anandrao Vithoba Adsul
- 56. Shri Mangat Ram Sharma

The discussion was not concluded.

5.39 A.M. (29-8-1997)

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th August, 1997)

S. GOPALAN, Secretary-General.

BULLETIN -- PART I

(Brief Record of Proceedings)

Friday, August 29, 1997/Bhadra 7, 1919 (Saka)

No. 118

11.04 A.M.

1. Fixation of sittings of Lok Sabha

The Speaker informed that as agreed to by the Leaders of Parties and Groups, Lok Sabha would sit on Saturday, the 30th August. 1997 and Monday, the 1st September, 1997.

He also announced that House might also sit late on 29 and 30 August, 1997.

2. Motion—Under Consideration

Time taken: 41 hrs. 22 mts.

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 26th August, 1997, Continued:—

"That this House do consider the state of our democracy and democratic institutions, the economic situation, the position of infrastructure, achievements and potential in the field of science and technology and the state of human development in the country."

The following members took part in the discussion:—

- 1. Shri Ram Vilas Paswan
- 2. Dr. Murli Manohar Joshi
- 3. Shrimati T. Sarada
- 4. Shri S. Bangarappa
- 5. Shri Tarit Baran Topdar

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.45 P.M.)

- 6. Shri Beni Prasad Verma
- 7. Prof. Rita Verma
- 8. Shri P. Upendra
- 9. Shri Magbool Dar
- 10. Shri V.V. Raghavan
- 11. Shri Bhakta Charan Das
- 12. Shrimati Jayawanti Navinchandra Mehta
- 13. Shri Sriballav Panigrahi
- 14. Prof. Prem Singh Chandumajra
- 15. Dr. K.P. Ramalingam
- 16. Shri Samik Lahiri
- 17. Shri Sat Mahajan
- 18. Shri Anand Mohan
- 19. Shri O.P. Jindal
- 20. Shri Annasahib M.K. Patil
- 21. Shri Mohan Singh
- 22. Shri A.C. Jose
- 23. Shri Devendra Prasad Yadav
- 24. Shri Chandrabhushan Singh alias Munoo Baboo
- 25. Shri Anadi Charan Sahu
- 26. Shri C. Narayana Swamy
- 27. Shri K.D. Sultanpuri
- 28. Shri P.S. Gadhavi
- 29. Kumari Sushila Tiriya
- 30. Shri Satya Pal Jain
- 31. Shri K.H. Muniyappa

The discussion was not concluded.

9.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 30th August, 1997).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-2179LS-29-8-1997.

BULLETIN -- PART I

(Brief Record of Proceedings)

Saturday, August 30, 1997/Bhadra 8, 1919 (Saka)

No. 119

11.08 A.M.

1. Motion-Under Consideration

Time taken: 61 hrs. 29 mts.

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 26th August 1997, continued:-

"That this House do consider the state of our democracy and democratic institutions, the economic situation, the position of infrastructure, achievements and potential in the field of science and technology and the state of human development in the country".

The following members took part in the discussion:—

- 1. Shri Devendra Bahadur Roy
- 2. Shri Abdul Rehman Antulay
- 3. Shri Madhukar Sirpotdar
- 4. Shri Rupchand Pal
- 5. Shri Joachim Baxla
- 6. Shri Sohanveer Singh

(Lok Sabha adjourned at 1.55 P.M. and re-assembled at 3.03 P.M.)

- 7. Shri Rajesh Pilot
- 8. Shri Rajabhau Thakre
- 9. Dr. Arun Kumar Sarma
- 10. Shri Bachi Singh Rawat
- 11. Shri P.C. Chacko

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- 12. Shri Ram Tahal Chaudhary
- 13. Shri A. Sampath
- 14. Shri P.C. Thomas
- 15. Shri Uttamsingh R. Pawar
- 🌿. Shri Indrajit Gupta
- 17. Shri Nakli Singh
- 18. Dr. R. Subbarami Reddy
- 19. Shri Nawal Kishore Rai
- 20. Smt. Hedwig Michail Rego
- 21. Shri Sukh Ram
- 22. Shri Harinder Singh Khalsa
- 23. Shri Ajay Chakraborty
- 24. Shri Budhsen Patel
- 25. Shri Amar Roypradhan
- 26. Shri Manoj Kumar Sinha
- 27. Shri Suresh Kalmadi
- 28. Shri C. Narasimhan
- 29. Shri Rajendra Agnihotri
- 30. Shri V. Pradeep Kumar Dev
- 31. Mohd. Ali Ashraf Fatmi
- 32. Shri P. Shanmugam
- @33. Shri Pradeep Bhattacharya
 - 34. Shri Suresh R. Jadhav
 - 35. Shri Prabhu Daval Katheria
 - 36. Shri Lakshman Singh
 - 37. Dr. Shafigur Rahman Barq
- @38. Shri Kishan Lal Diler
- @39. Shri Mohan Rawale
 - 40. Shri Ganga Charan Rajput
- @41. Shri Vijay Goel
 - 42. Shri Bhupinder Singh Hooda
 - 43. Shri Krishna
- @44. Shri K. Parasuraman
 - 45. Ch. Ramchandera Benda
- @46. Shri Mahendra Baitha
- @47. Shri G. Mallikarjunappa
 - 48. Dr. Ram Chandra Dome

[@]Written speeches were laid on the Table.

- 49. Smt. Ratna Singh
- 50. Shri P. Namgval
- 51. Shri L. Ramana
- @52. Shri Virendra Kumar
 - 53. Smt. Kamal Rani
 - 54. Smt. Lakshmi Panabaka
 - 55. Smt. Bhavna Chikhalia
 - 56. Shri Bijoy Krishna Handique
- @57. Shri Ashok Kumar Pradhan
 - 58. Shri Jang Bahadur Singh Patel
 - 59. Dr. Ram Krishan Kusmaria
- @60. Shri Chandresh Patel
 - 61. Shri Datta Raghobaji Meghe
 - 62. Shri Tilak Raj Singh
 - 63. Shri Rajiv Pratap Rudy
 - 64. Shri K. C. Kondaiah
 - 65. Shri Hannan Mollah
- @66. Shri Anantha Venkatarami Reddy
 - 67. Shri Hindurao Nikanthrao Naik Nimbalkar
 - 68. Lt. General (Retd.) Prakash Mani Tripathi
 - 69. Shri Sarat Pattanayak
 - 70. Prof. Ajit Kumar Mehta
 - 71. Dr. Ramesh Chand Tomar
 - 72. Shri Mullappally Ramachandran
 - 73. Dr. Vallabh Bhai Kathiria
 - 74. Shri Ram Bahadur Singh
 - 75. Dr. B. N. Reddy
 - 76. Shri Rajesh Ranjan Alias Pappy Yadav
 - 77. Shri Raju Rana
 - 78. Shri Soumya Ranjan Patnaik
 - 79. Shri Radha Mohan Singh
 - 80. Shri G. M. Meer Magami
 - 81. Shri Anchal Das
 - 82. Dr. Ram Lakhan Singh
 - 83. Shri Paban Singh Ghatowar
 - 84. Shri Ramshakal
 - 85. Shri Mahabir Lal Bishwakarma

[@]Written speeches were laid on the Table.

- 86. Shri R. L. P. Verma
- 87. Shri Nand Kumar Singh Chauhan
- 88. Shri Surendra Yadav
- 89. Dr. Amrit Lal Bharti
- 90. Shri Bhanu Pratap Singh Verma
- 91. Shri Shivraj Singh Chauhan

The Discussion was not concluded.

**2. Announcement by the Chair

The Chairman made the following announcement:—

"Hon'ble Members, who wish to lay their written speeches on the Table of the House may do so and such speeches will form part of the proceedings."

8.24 A.M. (31.8.1997)

(Lok Sabha Adjourned Till 11 A.M. on Monday, the 1st September, 1997).

S. GOPALAN, Secretary-General.

^{**}Made at 9.34 P.M.

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, September 1, 1997/Bhadra 10, 1919 (Saka)

No. 120

11.03 A.M.

1. Obituary References

The Chairman made reference to the passing away of Shri Zulfiquarulla, a member of Sixth Lok Sabha and Shri Kansari Halder, a member of Second and Fourth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

2 Motion

Time taken: 64 hrs. 29 mts.

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 26th August, 1997, continued:—

"That this House do consider the state of our democracy and democratic institutions, the economic situation, the position of infrastructure, achievements and potential in the field of science and technology and the state of human development in the country".

The following members took part in the discussion:—

- *1. Shri Dhirendra Agarwal
- *2. Shri Sanat Kumar Mandal
- *3. Shri Dau Dayal Joshi
- *4. Shri K.S.R. Murthy

^{*}Written speeches were laid on the Table.

- *5. Shri G.A. Charan Reddy
- *6. Shri R. Sambasiva Rao
- *7. Shri Punnu Lal Mohale
- *8. Shri Jagdambi Prasad Yadav
- *9. Shrimati Purnima Verma
- *10. Shri Louis Islary
- *11. Shri Hariyansh Sahai
- *12. Shri Guman Mal Lodha
 - 13. Shri Srikanta Kumar Jena
- *14. Shri Pawan Diwan
- *15. Shri Gopal Krishna Thota
- *16. Shri Harin Pathak
- *17. Shri Shatrughan Prasad Singh
 - 18. Shri P.M. Sayeed
- *19. Prof. Rasa Singh Rawat
- *20. Smt. Subhawati Devi
- *21. Shri Sukh Lal Kushwaha
- *22. Shri S.P. Jaiswal
- *23. Shri Vishveshwar Bhagat
- *24. Shrimati Ratanmala Savanoor
- *25. Dr. Laxmi Narayan Pandey
- *26. Shri Sydaiah Kota
- 27. Shri Jaswant Singh
- *28. Shrimati Kanti Singh
- *29. Dr. C. Silvera
- 30. Shri Sontosh Mohan Dev
- *31. Shri K.P. Singh Deo
- *32. Shri Anand Ratan Maurya
- *33. Shri Nandi Yellaiah
- *34. Shri Mrutyunjaya Nayak
- *35. Shri Bhagwan Shankar Rawat

^{*}Written speeches were laid on the Table.

*36. Ch. Tejvir Singh

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- *37. Shri Anil Kumar Yadav
- *38. Shri Subrahmanyam Nelawala
- *39. Shri Bir Singh Mahato
- *40. Shrimati Ketaki Devi Singh
- *41. Shrimati Sumitra Mahajan
- *42. Shri Chhatar Singh Darbar
- *43. Shri Jagatvir Singh Drona
- *44. Shri Ashok Sharma
- *45. Shri Prahalad Singh Patel
- *46. Dr. Satyanarayan Jatia
- *47. Shri M. Kamaluddin Ahamed
- *48. Shri Nihal Chand Chauhan
- *49. Shri Kallappa Awade
- *50. Shri Vidyasagar Sonkar
- *51. Shri A. Sai Prathap
- *52. Capt. Jai Narayan Prasad Nishad
- *53. Shri Jai Prakash Agarwal
- *54. Shri Girdhari Lal Bhargava
- *55. Dr. Sachidanand Swami Hari Sakshi
- *56. Kumari Selja
- *57. Shri T.R. Baalu
- *58. Shrimati Usha Meena
- *59. Shri Jaysinh Chauhan
- *60. Shri Dada Baburao Paranjpe
- *61. Shri Devi Bux Singh
- *62. Shri Nand Kumar Sai
- *63. Shri K.L. Sharma
- *64. Shri Shyam Behari Mishra
- *65. Shri Bheru Lal Meena
- *66. Shri Chhatarpal Singh

^{*}Written speeches were laid on the Table.

- *67. Shri Manikrao Hodlya Gavit
- *68. Shri Chitrasen Sinku
- *69. Shri Rammurti Singh Verma
- *70. Shri Sriram Chauhan
- *71. Shri Padamsen Chaudhary
- *72. Shri Chun Chun Prasad Yaday
- *73. Shri Oscar Fernandes
- *74. Shri Ashok Argal
- *75. Shri Sode Ramaiah
- *76. Shri Anil Basu
- *77. Shri Narendra Budania
- *78. Shri Lal Babu Prasad Yaday
- *79. Shrimati Phoolan Devi
- *80. Shrimati Sheela Gautam
- *81. Mohammad Shahabuddin
- *82. Shri Parasram Meghwal
- *83. Shri Rajkeshar Singh
- *84. Shri Girdhari Yadav
- *85. Shri Lal Munni
- *86. Shri Taslimuddin
- *87. Shri Vinay Katiyar
- *88. Shri Chhitubhai Gamit
- *89. Shri V. Dhananjaya Kumar
- *90. Col. Sona Ram Choudhary
- *91. Shrimati Bhagwati Devi
- *92. Shri Namdeo Diwathe

Shri Atal Bihari Vajpayee replied to the discussion.

**Shri I.K. Gujral also spoke.

3. Observation by Speaker

The Speaker made concluding observation on the motion.

^{*}Written speeches were laid on the Table.

^{**}He also laid on the Table some written portions of his speech.

4. Resolution-Adopted

The Speaker placed the following Resolution before the House which was adopted UNANIMOUSLY:—

"We, the Members of Lok Sabha, meeting in a specially convened Golden Jubilee Session of both Houses of Parliament, to commemorate the completion of half a century of freedom;

Having remembered with gratitude the great sacrifices made and the salutary service rendered by our freedom fighters;

Having recalled with deep satisfaction and pride the maturity of our people in vigilantly preserving democracy and safeguarding the unity of the nation and the valour of our soldiers, sailors and airmen, including ex-servicemen, in service to the country;

Having reflected upon the state of the nation with the Preamble to the Constitution as the guide;

Having then, specifically deliberated upon matters concerning our current political life, state of democracy in the country, our economy, infrastructure, science, technology and human development;

Do now solemnly affirm our joint and unanimous commitment to the issues hereinafter mentioned, and we also do solemnly resolve and direct that they be adopted as minimum tasks, constituting our "Agenda for India" on this historic occasion:

That meanginful electoral reforms be carried out so that our Parliament and other legislative bodies be balanced and effective instruments of democracy; and further that political life and processes be free of the adverse impact, on governance of undesirable extraneous factors including criminalisation.

That continuous and proactive efforts be launched for ensuring greater transparency, probity and accountability in public life so that the freedom, authority and dignity of the Parliament and other legislative bodies are ensured and enhanced; that more especially, all political parties shall undertake all such steps as will attain the objective of ridding our polity of criminalisation or its influence;

That the prestige of the Parliament be preserved and enhanced, also by conscious and dignified conformity to the entire regime of Rules of

Procedure and Conduct of Business of the Houses and Directions of the Presiding Officers relating to orderly conduct of business, more especially by—

- * maintaining the inviolability of the Question Hour,
- * refraining from transgressing into the official areas of the House, or from any shouting of slogans, and
- * invariably desisting from any efforts at interruptions or intereference with the address of the President of the Republic;

That a vigorous national campaign be launched by all political parties to combat economically unsustainable growth of population, recognising that such growth lies at the root of most of our human, social and economic problems;

That education at all levels be made employment-relevant, special attention being given to quality; that achievement of the Constitutional mandate of universalisation of elementary education be closely monitored; and that universal primary education be achieved by A.D. 2005;

That the national economy be prudently managed, with emphasis on-

- * efficient use of resources and avoidance of wastes:
- * priority attention to development of infrastructure;
- * generation of wealth as a sustainble means of achieving full, freely chosen and productive employment, of elimination of poverty and of securing equity and social justice; and
- * balanced regional development;

That continuous efforts be made for achieving, in a time bound manner, marked improvement in the quality of life of all citizens of our country with special emphasis on provision of our minimum needs—food, nutrition and health security at the house-hold level; potable water; sanitation and shelter;

That gender justice be established in the spirit of the Declaration and Platform for Action of the UN Fourth World Conference on Women (1995) and be practised as a way of life, with particular emphasis on education of the girl child;

That constant efforts be made in terms of inculcation of values and adjustment of the life and working styles of our people to secure protection of environment and preservation of ecology and bio-diversity;

That science and technology be primarily anchored in the creation of a scientific temper, be developed by promotion of governmental as well as non-governmental efforts and be pressed into service not merely for economic development but human development in all its dimensions.

That, finally, the essence of participatory democracy be seen in the inculcation of our national spirit of self-reliance, in which our citizens are equal partners in all spheres of our national endeavour, and not simply the beneficiaries of governmental initiatives."

5. National Song

The National Song was played.

(Lok Sabha adjourned sine die at 2.27 p.m.)

S. GOPALAN, Secretary-General.